

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

**APPEAL NO. 82 OF 2025
(IN THE IA NO. 175 OF 2026)**

IN THE MATTER OF:

Rohit Singh and Ors.

...Applicant(s)

Versus

Ministry of Environment, Forest & Climate Change & Ors.

...Respondents

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Date: 07.05.2026

New Delhi

Rohit Singh
96, Basant Vihar, Near Rakkar Colony
District Una, Himachal Pradesh – 174303
7018013195, katwallegal@gmail.com
Applicant

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**ADDITIONAL AFFIDAVIT FILED BY THE APPLICANT IN IA NO. 175 OF
2026**

MOST RESPECTFULLY SHOWETH:

I, Rohit Singh, son of Late Sh. K.P. Singh, resident of 96, Basant Vihar, Near Rakkar Colony, District Una, HP - 174303, the Applicant in Appeal No. 82 of 2025, do hereby solemnly affirm and state as under:

1. That I am the Applicant in Appeal No. 82 of 2025 pending before this Hon'ble Tribunal. I am fully conversant with all the facts and circumstances of the case on the basis of my personal knowledge and records maintained by me, and I am competent to swear this affidavit.
2. That this affidavit is filed by me as an Additional Affidavit in furtherance of IA No. 175 of 2026, which was filed by me on 11.03.2026. IA No. 175 of 2026 is presently pending before this Hon'ble Tribunal and has been listed for final hearing on 28.05.2026. I am not filing a fresh application. The purpose of this affidavit is to place on record new facts that have come to light after the filing of IA No. 175 of 2026. These new facts directly confirm the apprehensions that

were specifically stated in IA No. 175 of 2026, and they also establish independent grounds for the illegality of the tree felling that is taking place on the project site. The prayers in IA No. 175 of 2026 remain unchanged. This affidavit only supplements the grounds for those prayers.

3. That I draw the attention of this Hon'ble Tribunal to Para 19 of IA No. 175 of 2026. In that paragraph, I had specifically stated the apprehension that tree felling permissions may be obtained after felling had already commenced, to retroactively justify felling that was taking place without lawful authority. That apprehension was not speculation. It was based on the ground reality that the dump site on the project area was empty, that timber was being removed from the site towards Punjab without deposit in the government depot, and that when I and others approached the concerned officers seeking the work orders and permissions, nothing was provided to us.
4. That Para 19 of IA No. 175 of 2026 has now been confirmed. Documents produced by the Respondents themselves before the Hon'ble High Court of Himachal Pradesh in CMP No. 4432 of 2026 in CWP No. 4073 of 2020 (Harish Kumar Son of Ram Lubhaya versus State of Himachal Pradesh and Others) have revealed that two tree felling permissions were obtained by the project authorities. Both permissions were not placed before this Hon'ble Tribunal at any stage of these proceedings. They were disclosed for the first time on 16.04.2026 in the reply affidavit filed by Respondent No. 6, the Deputy Commissioner, Una, before the Hon'ble High Court. A true copy of CMP No. 4432 of 2026 in Hon'ble High Court is annexed hereto as **Annexure A/13**.
5. That the first permission was granted though CF Hamirpur Letter No. C-15(S) Una Vol.IX 4124 dated 10.12.2025. This permission was granted by the Conservator of Forests, Hamirpur Forest Circle, for felling of 1,109 trees at

Khasra No. 256, Mohal Malluwal. This permission was granted 12 days before the present appeal was filed before this Hon'ble Tribunal on 22.12.2025. The status of felling under this permission is not in dispute. The reply affidavit filed by DFO Una before the Hon'ble High Court, which forms part of Annexure A/13, confirms that the felling of 1,109 trees at Khasra No. 256 has been "carried out and completed." **This felling is irreversible.** This permission was granted on 10.12.2025, which is 76 days after the Environmental Clearance was issued on 25.09.2025. At that point, tenders for the project infrastructure had not been invited, let alone opened — tenders were opened only on 04.02.2026. The structural designs that Condition 1.10 requires to be finalised before any tree is felled could not possibly have been in place on 10.12.2025, when no contractor had yet been appointed for the project. **This permission therefore violated Condition 1.10 of the impugned EC on the very date it was issued.** I respectfully submit that this permission was in existence for 49 days before the Counter Affidavit was filed by Respondent No. 1, MoEFCC, on 28.01.2026. MoEFCC filed that Counter Affidavit without verifying whether EC conditions had been complied with before felling commenced. It simply annexed Condition 1.10 and stated that EC conditions adequately address all concerns.

6. That the second permission granted is CF Hamirpur Letter No. 13272 dated 28.03.2026. This permission was issued by the Conservator of Forests, Hamirpur Forest Circle, for felling of 3,296 trees at Khasra No. 257. The SP complaint dated 09.03.2026, already on record in IA No. 175 of 2026, alleged that tree felling was occurring on the project site and timber was being removed towards Punjab without deposit in the government depot. At the time of that complaint, no permission for Khasra No. 257 was in existence. CF Hamirpur Letter No. 13272, bearing the date 28.03.2026, was issued after this public alarm had

already been raised, and appears to have been sought as post-facto cover for felling that was already underway without authority. It came to knowledge of appellant only through the HC reply affidavit filed on 16.04.2026 (Annexure A/13).

7. That the total tree felling permissions that have been granted as of today stand as follows. The permission for 1,109 trees at Khasra No. 256 and 3,296 trees at Khasra No. 257. This is against the Phase I allowance of 21,702 trees under Specific Condition No. 1.10 of the Environmental Clearance dated 25.09.2025. I submit that even these two permissions may not represent the complete picture. The project authorities must be directed to place on record all permissions obtained for all khasra numbers in the project area, so that this Hon'ble Tribunal may know the true extent of the felling.
8. That Specific Condition No. 1.10 of the Environmental Clearance dated 25.09.2025 reads as follows:
 - a. *"Actual felling of the trees in the field shall be initiated under the direction and supervision of the state forest department only after finalisation of the structural designs, another prerequisite for start of the work so that project area does not remain exposed to the erosion forces for a long period after felling. In Phase I, out of the total 45,600 trees, a maximum of 21,702 trees are allowed to be felled with prior approval from the Competent Authority, while 23,898 trees shall be retained. Similarly, in Phase II, out of 222 trees, 146 trees shall be felled after obtaining necessary permissions, and 76 trees need to be retained."*

This condition sets out three separate requirements that must all be satisfied before any tree can be felled. The first requirement is that **structural designs** must be finalised before felling begins. The second requirement is that felling

must be under the **direction and supervision of the state forest department**. The third requirement is that **prior approval** must be obtained from the **Competent Authority**. All three requirements are mandatory. None of them has been met. Each is addressed separately below.

9. That the first requirement of Condition 1.10 is that structural designs must be finalised before felling begins. The condition uses the words "only after finalisation." This is a condition precedent. Felling cannot begin while structural designs are still pending. The condition itself explains the reason for this requirement. It says that the requirement exists so that "**the project area does not remain exposed to the erosion forces for a long period after felling.**" The design must be in place before the trees go down. Once trees are felled, the slopes are exposed to rain and erosion. Exposed slopes cannot wait for designs to be made afterwards.
10. That tenders for infrastructure at the project site were still being opened on 04.02.2026. Structural designs cannot be finalised when tenders for the infrastructure are still being invited from contractors. Tree felling began on 01.02.2026, which is three days before the tenders were even opened on 04.02.2026. No evidence of finalised structural designs has been placed before this Hon'ble Tribunal at any stage by any Respondent. I respectfully submit that Respondents must be directed to produce the finalised structural designs with the CBRI Roorkee certification. Until these are placed on record, **the first requirement of Condition 1.10 stands violated.**
11. That Specific Condition No. 1.7 of the Environmental Clearance further requires that "Structural designing for infrastructure and industrial sheds shall be done in supervision of the CBRI, Roorkee and shall be based on the principle of minimum disturbance to topography and minimum earth cutting and filling."

This is not a simple internal design exercise that can be completed quickly. It requires supervision of a national institution of repute. No report of CBRI Roorkee certifying finalisation of structural designs has been placed on record before this Tribunal or before the Hon'ble High Court.

12. That Condition 1.10 requires "prior approval from the Competent Authority" before any tree in Phase I is felled. The two CF Hamirpur permissions dated 10.12.2025 and 28.03.2026 are being presented as if they satisfy this requirement. **I submit that CF Hamirpur is not the Competent Authority for the purposes of this condition.** The reasons are as follows.
13. That the Environmental Clearance dated 25.09.2025 was granted by MoEFCC. Para 31 of the Environmental Clearance states: **"These issues with the approval of the Competent Authority."** In Para 31, MoEFCC uses the phrase "Competent Authority" to describe itself as the authority that has issued and approved the Environmental Clearance. When the same Environmental Clearance uses the same phrase "Competent Authority" in Condition 1.10, it must refer to the same entity, which is MoEFCC.
14. That Condition 1.10 itself makes clear that the Competent Authority is a different entity from the state forest department. The condition imposes two separate requirements. First, felling must be initiated "under the direction and supervision of the state forest department." Second, felling must be done "with prior approval from the Competent Authority." These are two different requirements placed on two different entities. The Conservator of Forests, Hamirpur, as part of the state forest department, can fulfil the first role of giving direction and supervision in the field. It cannot simultaneously be the Competent Authority for the second role of giving prior regulatory approval. If the same

entity could fulfil both roles, the condition would not need to mention both. The deliberate separation in Condition 1.10 means two different entities are intended.

- 15.** That throughout the Environmental Clearance, whenever any regulatory approval is required under the EC, the approval is always required to be given to or through the IRO of MoEFCC. Specific Condition 1.3 requires the greenbelt plan and compensatory afforestation plan to be submitted "to the IRO of MoEFCC prior to commencement of work." Standard Condition 1.8 requires six-monthly compliance reports to be uploaded to "the respective Integrated Regional Office of MoEF and CC." Standard Condition 1.18 requires the STP certification report to be submitted "to the concerned IRO of the Ministry." The pattern across the entire EC is consistent. When the EC means MoEFCC or its regional office, it says so. When the EC means the state forest department, it says "state forest department." In Condition 1.10, the two are mentioned separately for a reason.
- 16.** That the authority of the Conservator of Forests, Hamirpur, to grant tree felling permissions on revenue land derives from Himachal Pradesh Government letter No. FFE-(B)(F)(13)-53/2006-I dated 20.08.2011. This is a state government instrument operating under state law on revenue land. It has no connection to the Environmental Clearance dated 25.09.2025, which was granted by the Central Government of India under the EIA Notification, 2006. A state government instrument under state law cannot create compliance with a condition in a Central Government environmental clearance. Even if the CF Hamirpur permissions are valid under state law for the general purpose of felling trees on revenue land, they do not constitute compliance with Condition 1.10 of this Environmental Clearance, which requires approval from MoEFCC as the Competent Authority.

17. That the project site comprises 568.75 hectares of land bearing 45,600 enumerated trees as enumerated in the Environmental Clearance dated 25.09.2025. This works out to 80.2 trees per hectare. As per the India State of Forest Report 2023, Volume I, Ministry of Environment, Forest and Climate Change, Government of India, Dehradun, 2023 (p. 14), forest cover is defined as "all lands, more than one hectare with a tree canopy density of more than or equal to 10% irrespective of ownership, legal status and land use. Such lands may not necessarily be a recorded forest area." I have personally visited the project site on multiple occasions. I observed that while certain portions of the site are open, large parts of the site have continuous tree canopy under which the open sky is visible to no more than 75 percent of the overhead view, meaning that tree canopy covers at least 25 percent of the ground surface in those areas. A canopy density of 25 percent exceeds the FSI threshold of 10 percent and falls within the FSI's Open Forest classification. The project site therefore satisfies the FSI definition of forest cover across large parts of its extent, irrespective of its classification in revenue records. This is further corroborated by the drone footage of the site placed before this Hon'ble Tribunal. True copy of the relevant extract from the India State of Forest Report 2023, Volume I is annexed as **Annexure A/14**.

18. That in T.N. Godavarman Thirumalpad versus Union of India (Writ Petition (C) No. 202 of 1995), the Hon'ble Supreme Court has held that the Forest Conservation Act, 1980 applies to all areas that bear characteristics of forest, regardless of whether they are classified as forest land or revenue land in government records. Felling of trees on any such area requires prior approval of the Central Government under Section 2 of the Forest Conservation Act. This approval must come from MoEFCC. The Conservator of Forests, Hamirpur, has

no power to grant this approval. That power vests exclusively with the Central Government. No Forest Conservation Act clearance has been placed on record at any stage of these proceedings. The tree felling that has taken place is therefore additionally illegal under the Godavarman framework, independent of the EC Condition 1.10 arguments set out above. The project site also falls within the scope of the HP Land Preservation Act, 1978, and the HPLPA Order No. FFE-B-A(3)4/99 dated 10.09.2002 issued under Section 4 thereof. In *Narinder Singh and Others v. Divesh Bhutani and Others*, (2022) AIR(SC) 3479, a Full Bench of the Hon'ble Supreme Court has held in paragraph 47 that lands notified under Section 4 of the Punjab Land Preservation Act have all the trappings of a forest, and any non-forest use of such land requires prior approval of the Central Government under Section 2 of the Forest Conservation Act, 1980. The Additional CEO-cum-Coordinator, SIA of Bulk Drug Park, has signed an Undertaking dated 23.09.2023, which is Annexure 26 of the Memo of Appeal, certifying in Point 4 that clearance is not required under The Forest (Conservation) Act, 1980. This certification is directly contradicted by the binding Full Bench judgment in *Divesh Bhutani*. The BDP site, comprising 568.75 hectares with 45,600 enumerated trees at 80.2 trees per hectare, satisfies the dictionary meaning test in paragraph 40 of *Divesh Bhutani* of a large or extensive tract having a dense growth of trees, and paragraph 47 makes any non-forest use of such land subject to mandatory FCA Section 2 clearance from the Central Government. Further, in *MC Mehta v. Union of India (Kant Enclave)*, the Hon'ble Supreme Court held that PLPA Section 4 notifications constitute a special statutory protection regime that cannot be overridden for non-conservation purposes without Central Government sanction. Even if this Hon'ble Tribunal were to hold that the HPLPA notification does not by itself automatically attract FCA Section 2, the obligation to obtain Central

Government approval before using this notified land for non-conservation purposes was not discharged. No such approval was sought or obtained. The EC was procured on the basis of the false certification in Annexure 26 of the Memo of Appeal, which amounts to a material misrepresentation before the competent authority.

19. That both CF Hamirpur permissions are expressly conditional upon the trees being of "sporadic growth of 20 to 40 trees per compact wooded block." This is not a descriptive recital. It is a threshold condition. If the trees on the ground are not sporadic and do not fall within 20 to 40 trees per compact wooded block, the permission cannot lawfully be granted under this threshold. The threshold has been falsely applied in both permissions, as the following simple calculation demonstrates.
20. That the Environmental Clearance dated 25.09.2025 enumerates 45,600 trees across 568.75 hectares of the project site. This is 80.2 trees per hectare. As per the India State of Forest Report (ISFR) published by the Forest Survey of India, one hectare is the minimum area for the definition of forest cover. A compact wooded block cannot be smaller than this minimum unit, which is 1 hectare. Taking the most generous possible reading and treating 1 hectare as 1 compact wooded block, the project site has 80.2 trees per block. The CF Hamirpur permissions say the threshold is a maximum of 40 trees per compact wooded block for "sporadic growth." The project site has 80.2 trees per hectare, which is double the maximum of 40 that CF Hamirpur's own permission identifies as the upper limit of sporadic growth. There is not one hectare in the entire 568.75-hectare site where the sporadic growth threshold stated in the permissions is satisfied.

21. That a permission granted on a stated factual condition that does not exist on the ground is void on its face. No officer applying his mind honestly to the ground reality and to the EC enumeration of 45,600 trees could conclude that these trees constitute sporadic growth of 20 to 40 trees per compact wooded block. The grant of both permissions on this false factual premise renders them void ab initio.
22. That this Hon'ble Tribunal has been provided with drone footage and aerial photographs of the project site at Polian Beet, Tehsil Haroli, District Una. This Hon'ble Tribunal may form its own prima facie assessment of the site as to whether the land bears the characteristics of forest cover. The density of tree growth visible in this footage, read with the EC enumeration of 45,600 trees across 568.75 hectares at 80.2 trees per hectare, directly contradicts the characterisation of these trees as sporadic growth of 20 to 40 trees per compact wooded block in the CF Hamirpur permissions.
23. That MoEFCC's own Expert Appraisal Committee, in its 414th meeting held on 02.09.2025, specifically recorded that "the proposal involves a large number of trees cutting and not sufficient attempts have been made by the PP to save the trees by reworking the green belt area." The same trees that MoEFCC's own statutory expert body called "a large number" are the trees that CF Hamirpur has described as "sporadic growth" in the permissions. These two descriptions cannot both be true. The characterisation made by the Expert Appraisal Committee in the exercise of its statutory function under the EIA Notification, 2006, must prevail.
24. That the Environmental Clearance itself further establishes that these trees are not sporadic. Condition 1.10 requires that 23,898 trees must be retained out of the 45,600 in Phase I. Elaborate phased felling plans, retention requirements,

structural design prerequisites, CBRI supervision, and Competent Authority approvals are not put in place for scattered, sporadic trees on a hillside. The entire architecture of Condition 1.10 presupposes a significant and dense tree cover requiring careful management. The EC treats the trees as a forest to be carefully managed. The CF Hamirpur permissions call them sporadic growth to fit a permission template that has no application here.

- 25.** That DFO Una's own Conditional NOC dated 24.06.2020, which is at page 916 of the Master Appeal as Annexure 18, required that a determination of whether the trees constitute a compact wooded block or sporadic growth must be made before any felling proceeds. That determination was never made. The CF Hamirpur permissions of 2025 and 2026 have assumed, without any inquiry, that the trees are sporadic growth. This directly contradicts the DFO Una's own position in 2020 that the question had to be determined before proceeding. This internal contradiction runs through the Respondents' case.
- 26.** That Respondent No. 1, MoEFCC, filed its Counter Affidavit in this matter on 28.01.2026 through Dr. Amardeep Raju, Scientist E. That Counter Affidavit was filed 49 days after CF Hamirpur had already granted permission for felling 1,109 trees on 10.12.2025. The Counter Affidavit annexed the Environmental Clearance which includes Condition 1.10 in full. The Counter Affidavit then stated in Para 13 that the specific and standard conditions of the EC demonstrate that these conditions adequately address the apprehensions raised by the Applicant. This statement was made when the first CF Hamirpur permission was already 49 days old, when 1,109 trees had already been felled and that felling had been "carried out and completed" (as confirmed in Annexure A/13). Not disclosing this permission while telling this Hon'ble Tribunal that Condition 1.10

adequately addresses all environmental concerns is suppression of a material fact in proceedings before this Tribunal.

27. That I filed RTI Application No. HPRTI-73271 on 06.02.2026 seeking specifically the tree felling permissions, enumeration details, and inspection reports for the BDP project site. This was a statutory request under the Right to Information Act, 2005. Within 16 days of my RTI application, on 22.02.2026, Joint Director Industries, wrote to DFO Una and HPSPCB directing that all BDP project data be treated as confidential, and characterising the RTI applicants as "anti-national elements." DFO Una provided this letter as its response to my statutory RTI application. The information that should have been provided under the RTI Act was denied on the ground that a Industries Department had asked for confidentiality from another department. True copy of the RTI is annexed as **Annexure A/15**.
28. That the same permissions that were denied to me under RTI on the stated ground that they are confidential were freely placed on record in an open affidavit before the Hon'ble High Court of Himachal Pradesh on 16.04.2026 (Annexure A/13). An affidavit filed before the Hon'ble High Court is a public document. There is no legal basis for any information to be treated as RTI-confidential when the same information is simultaneously being placed in an open court affidavit. The only inference that arises from this conduct is that the permissions were deliberately withheld from this Hon'ble Tribunal and from the Applicant who is before this Tribunal, while being placed in the High Court only because the High Court proceeding required it and that too partially.
29. That the SP complaint dated 09.03.2026, which is already on record in IA No. 175 of 2026, established that tree felling was taking place on the project site and timber was being removed towards Punjab without deposit in the government

depot. At the time of that complaint on 09.03.2026, the only permission in existence was CF Hamirpur Letter No. C-15(S) Una Vol. IX 4124 dated 10.12.2025, covering only Khasra No. 256. No permission for Khasra No. 257 was in existence on 09.03.2026. CF Hamirpur Letter No. 13272 covering Khasra No. 257 bears the date 28.03.2026. This letter was produced before the Hon'ble High Court of Himachal Pradesh as part of the written statement filed on 28.03.2026. The date on the face of the letter is therefore an established court record. However, the actual date on which the administrative decision to grant this permission was taken is not disclosed by the letter itself and is not known from the documents currently before this Tribunal. What is known from the record is that on 09.03.2026 the SP complaint documented felling at the project site without any permission for Khasra No. 257, and the permission for Khasra No. 257 bears a date that is 19 days later. The condition forming the stated basis of this permission, namely sporadic growth of 20 to 40 trees per compact wooded block, did not exist on the ground as demonstrated in the preceding paragraphs. A permission granted on a false factual premise to cover ongoing unauthorised felling, whenever it may have been sanctioned, is void from its inception and cannot retroactively cure the illegality of any felling that took place before its grant.

- 30.** That I submit that the Respondents may now seek to place these permissions on record in their replies to the pending IAs and present this as disclosure of facts to this Hon'ble Tribunal. I submit that this would not be correct and I request this Hon'ble Tribunal to note the following. These permissions have surfaced only because they were placed in an HC affidavit on 16.04.2026. Any disclosure now before this Tribunal is compelled by the prior HC disclosure. It is not voluntary. Voluntary disclosure means disclosure made without external compulsion. That

has not happened here. Further, even if Respondents now place these permissions on record, this does not address the question of their legality. Disclosure and legality are entirely separate matters. The permissions are illegal on three independent grounds as set out in Part II above. Placing them on record does not cure any of those grounds.

31. That the Appellant has filed a complaint dated 05.05.2026 before the State Vigilance & Anti-Corruption Bureau, Himachal Pradesh, a true copy whereof along with the relevant extract of the Detailed Project Report is annexed hereto as **Annexure A/16 (Colly)**. The complaint discloses that under the BDP project, HPBDPIL sanctioned approximately Rs. 11,75,00,000 for providing groundwater recharge structures in the project area as an environmental mitigation measure. The Detailed Project Report prepared by the Executive Engineer, Jal Shakti Division Haroli for the groundwater recharge work at Gondpur Jaichand Pond — executed under this head — references geographic landmarks in the State of Florida, USA, namely Lake Hancock, Polk County, and Peace River/Green Swamp, in its stated objectives, demonstrating on the face of the document that the DPR is not a site-specific scientific study but a fabricated template cut and pasted to justify pre-decided expenditure. The same physical work was simultaneously funded under the Pradhan Mantri Khanij Kshetra Kalyan Yojana through the District Mineral Foundation, Una, by a separate sanction of Rs. 25,00,000, with a Utilization Certificate certifying that the entire amount had been spent on completion of the same work — while running bills for the same physical quantities continued to be raised under the BDP head. The Appellant submits that the environmental mitigation infrastructure mandated under the project, including groundwater recharge which is a direct ecological safeguard for the project area, is being executed

through fabricated DPRs and parallel billing across scheme heads without unified monitoring, accountability, or genuine completion. When the implementing agency's own documents establish fabrication on their face, this Tribunal cannot accept on faith that the Environmental Clearance conditions are being genuinely complied with, and the reliability of all environmental mitigation documents produced by the project proponent before this Tribunal must be assessed in this light.

PRAYERS

In view of the facts and submissions set out above, and in furtherance of the prayers already made in IA No. 175 of 2026, I most respectfully pray that this Hon'ble Tribunal may be pleased to:

1. Direct all Respondents to forthwith stop all tree felling activity across all khasra numbers in the BDP project area at Polian Beet, Tehsil Haroli, District Una, Himachal Pradesh, pending the final hearing and decision in Appeal No. 82 of 2025, with liberty to this Applicant to approach this Hon'ble Tribunal forthwith in the event of any further felling.
2. Direct all Respondents to produce before this Hon'ble Tribunal all tree felling permissions obtained from any authority for every khasra number in the project area, the approval of the Competent Authority under Condition 1.10 of the Environmental Clearance if any such approval exists, the Forest Conservation Act clearance obtained from the Central Government under the Godavarman framework if any such clearance exists, the finalised structural designs prepared under CBRI Roorkee supervision as required by Condition 1.10 read with

Condition 1.7 of the Environmental Clearance, and the complete file noting of CF Hamirpur Letter No. 13272 dated 28.03.2026 showing the date of the original administrative sanction and the sequence of events leading to its grant.

3. Direct DFO Una and the Conservator of Forests, Hamirpur, to provide the complete information sought in RTI Application No. HPRTI-73271 dated 06.02.2026, including enumeration records, inspection reports, work orders, and all tree felling permissions for the project site, within two weeks from the date of this order.
4. Direct Respondents to show cause as to why the non-disclosure of CF Hamirpur Letter No. C-15(S) Una Vol.IX 4124 dated 10.12.2025 authorising felling of 1,109 trees at Khasra No. 256, in the Counter Affidavit filed on 28.01.2026, while Para 13 of that Counter Affidavit relied upon Condition 1.10 of the Environmental Clearance to assert that all environmental concerns are adequately addressed, does not constitute suppression of a material fact in proceedings before this Tribunal.
5. Direct Respondents to show cause as to why CF Hamirpur Letter No. 13272 bearing the date 28.03.2026 authorising felling of 3,296 trees at Khasra No. 257, which post-dates the SP complaint of 09.03.2026 that documented unauthorised felling at that khasra number, does not amount to post-facto regularisation of unauthorised felling and is not void from its inception on the ground that its stated factual basis, namely the existence of sporadic growth of 20 to 40 trees per compact wooded block, did not exist on the ground.
6. Direct Respondents to show cause as to why the Undertaking dated 23.09.2023 filed as Annexure 26 of the Memo of Appeal, certifying that clearance under the Forest Conservation Act 1980 is not required for the project, does not constitute a material misrepresentation before the competent authority that vitiates the

Environmental Clearance dated 25.09.2025, in view of the binding Full Bench judgment of this Court in *Narinder Singh v. Divesh Bhutani* (2022) AIR(SC) 3479 which holds that land notified under Section 4 of the Punjab Land Preservation Act 1900 carries the trappings of a forest and attracts the mandatory requirement of prior approval under Section 2 of the Forest Conservation Act 1980.

7. Direct an inquiry into the conduct of Joint Director Industries in writing to DFO Una on 22.02.2026 characterising an RTI applicant as an anti-national element and directing suppression of information that was directly relevant to proceedings pending before this Hon'ble Tribunal.
8. Constitute an independent expert committee comprising officers of the Forest Survey of India to visit the project site at Polian Beet, Tehsil Haroli, District Una, Himachal Pradesh and submit a report to this Hon'ble Tribunal determining whether the project site or any part thereof satisfies the definition of forest cover as per the methodology adopted in the India State of Forest Report based on historical satellite imagery, temporal vegetation analysis and ground verification, the canopy density of the site as it existed prior to the commencement of tree felling operations in February 2026, and whether the land notified under the HP Land Preservation Act 1978 and the HPLPA Order No. FFE-B-A(3)4/99 dated 10.09.2002 within the project area bore the characteristics of forest cover within the FSI definition at any point in the ten years preceding the grant of the Environmental Clearance dated 25.09.2025.
9. Direct Respondents to file an affidavit before this Tribunal disclosing all funds released and expended on the Bulk Drug Park project from inception, including all funds released by the Department of Pharmaceuticals, Government of India, and all funds deployed by HPBDPIL, the State of Himachal Pradesh, and any

implementing agency under any scheme head including but not limited to the Bulk Drug Park scheme, PMKKKY, District Mineral Foundation, Jal Shakti Vibhag, Panchayati Raj institutions, and the Department of Forest, itemized by executing agency, work, and date, with the underlying DPRs, measurement books, utilization certificates, and completion certificates for each head, so that this Tribunal may assess the full extent of project expenditure incurred before and after the grant of Environmental Clearance dated 25.09.2025 and determine whether the fait accompli of irreversible ground-level expenditure was deliberately created while these proceedings were pending.

10. Pass such other order or direction as this Hon'ble Tribunal may deem fit in the interest of justice and environment.

VERIFICATION

Verified at Una on this 07 day of May, 2026, that the contents of this affidavit are true and correct to the best of my knowledge and belief, based on facts personally known to me and records in my possession. No part of it is false and nothing material has been concealed.



Deponent

Rohit Singh

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
APPEAL NO. 82 OF 2025
(IN THE IA NO. 175 OF 2026)**

IN THE MATTER OF:

Rohit Singh and Ors.

...Applicant(s)

Versus

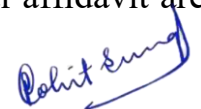
Ministry of Environment, Forest & Climate Change & Ors.

...Respondents

AFFIDAVIT

I, Rohit Singh, aged 40 years, S/O Sh. K.P. Singh, 96 Basant Vihar, Near Rakkar Colony, Una, HP-174303 do hereby solemnly affirm and states as under:

1. That the deponent is applicant in the above-mentioned matter and as such he is well conversant with the facts and circumstances of the present case.
2. That the deponent has gone through the contents of the accompanying additional affidavit. The same has been drafted as per my instructions. The contents of the same are true and correct to the best of my knowledge and nothing material has been concealed there from.
3. That the annexure annexed to the accompanying Additional affidavit are true copies of their respective original.


DEPONENT

I, the deponent named do hereby verify that the contents of this affidavit are true and correct to the best of my knowledge derived from the records and nothing relevant has been concealed there from.


DEPONENT

Dated: 07.05.2026

IN THE HON'BLE HIGH COURT OF
HIMACHAL PRADESH, SHIMLA.

CMP No.4432 of 2026

IN

CWP No.4073 of 2020

IN THE MATTER OF:-

1. Harish Kumar S/o Sh. Ram Lubhaya, R/o Village Poliayan Beet, Tehsil Haroli, District Una (H.P.).
2. Rajender Singh S/o Sh. Jagat Ram, R/o Village Poliyan Beet, Tehsil Haroli District Una, H.P.

District Collector,
District Una (H.P.)

.....Applicants/Petitioners

Versus

1. State of Himachal Pradesh through Secretary (Forest) to the Government of Himachal Pradesh.
2. State of Himachal Pradesh through Secretary (Industries) to the Government of Himachal Pradesh.
3. Principal Chief Conservator of Forest, Himachal Pradesh, Shimla.



- 2-
4. Principal Chief Conservator (Wild Life), Himachal Pradesh, Shimla.
 5. Director of Industries, Himachal Pradesh, Shimla.
 6. District Collector, Una, District Una (H.P.)
 7. General Manager, Industries, Una, District Una (H.P.).
 8. Divisional Forest Officer, Una, District Una (H.P.).
 9. Divisional Forest Officer Wild Life, Una, District Una, H.P.

..... Non-Applicants/Respondents

Palwal

District Collector,
Una, District Una (H.P.)

REPLY TO APPLICATION UNDER
SECTION 151 CPC FOR PLACING ON RECORD
THE GEOTAGGED PHOTOS OF TREE FELLING
AND LAND DISTURBANCE AT THE BULK
DRUG PARK PROJECT SITE, POLIAN BEET,
UNA ON BEHALF OF RESPONDENTS NO. 1 to 9
THROUGH RESPONDENT NO.6 i.e. DEPUTY
COMMISSIONER, UNA.

MAY IT PLEASE YOUR LORDSHIP

REPLY ON MERITS

1. That in reply to para No.1 of the petition it is submitted that the reply to CWP No. 4073 of 2020 filed

by the non-applicants/replying respondents on 27.10.2020 may kindly be read as part and parcel of the reply to present application.

2. That the contents of para No.2 of the application are wrong, incorrect and hence vehemently denied. It is however submitted that the sufficient land is available in the adjoining area for the firewood, grass etc. to the residents, therefore, customary rights of the villagers would not be effected.

3. That in reply to para No.3 of the application it is submitted that the General Manager, District Industries Centre Una District Una i.e. non-applicant/replying respondent No.7 vide his office letter No. Ind/U/Dev/Land Transfer -392 dated 10.06.2020 (copy annexed as **Annexure R-6/I**) had informed that the Government of India is going to sanction one Bulk Drug Park for the State of Himachal Pradesh and for this project approximate 1000 to 1500 acre land is required. He had also requested to identify suitable government land for this project. Since the proposed Government land comprising in Khasra numbers 710, 711, 711/1 kitta 3 measuring 108-36-66 hectares situated at Mohal Tibbian Sub Tehsil Dulehar District Una as per jamabandi for the year 2018-2019 and land comprising in Khasra No. 1620, 1621, 1622, 1623, 1624, 1625, 1626 kitta 7 measuring 63-61-23 hectares situated at Mohal


District Collector,
Una, District Una (H.P.)

Polian Beet Sub Tehsil Dulehar District Una as per jamabandi for the year 2013-2014 were in Reserve Pool, therefore, the Sub Divisional Officer (Civil), Haroli District Una was requested to submit the proposal for change of pool of land. The Sub Divisional Officer (Civil), Haroli District Una vide his office letter No. SDM/H/SDK-823 dated 15.06.2020 (copy annexed as **Annexure R-6/II**) had submitted a proposal for change of pools of Government land alongwith no objection certificate of Gram Panchayat Polian Beet issued vide resolution No. 40 dated 06.06.2020 and statements of Villagers. It had been recommended that the land comprising in Khewat No. 130 min, Khatuni No. 148 min, Khasra numbers 710, 711, 711/1 Kitta 3 measuring 108-36-66 hec. situated at Mohal Tibbian Sub Tehsil Dulehar District Una (H.P.) as per jamabandi for the year 2018-2019 is in Reserve Pool be changed with the Allotable Pool land comprising in Khewat No. 247 min, Khatuni No. 285 min, Khasra numbers 66, 68, 303, 312, 315, 489, 605, 805, 820, 823, 839, 961, 962, 963, 967, 1126, 1128, 1141, 1146, 1148, 1438, 1453, 1545, 1554, 1603, 1558 kitta 26 measuring 108-36-68 hec. situated in Mohal Janani, Sub Tehsil Dulehar District Una (H.P.) and Government land comprising in Khewat No. 428 min, Khatuni No. 505 min, Khasra numbers 1620, 1621, 1622, 1623, 1624, 1625, 1626 kitta-7 measuring 63-61-

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Collector,
District Una (H.P.)

23 hec. situated at Mohal Polian Beet Sub Tehsil Dulehar District Una (H.P.) as per jamabandi for the year 2013-2014 is in Reserve Pool be changed with the Allotable Pool land comprising in Khewat No. 247 min, Khatuni No. 285 min, Khasra numbers 114, 402, 711, 979, 1101, 1118, 1124, 1164, 1167, 1179, 1180, 1181, 1182, 1251, 1559, 1580, 1611 kitta 18 measuring 63-61-38 hec. situated in Mohal Janani Sub Tehsil Dulehar District Una (H.P.). It is further submitted that as per notification No. Rev. B.A. (3)-2/2011 dated 28.10.2011 (copy annexed as **Annexure R-6/III**) issued by the Department of Revenue, Government of Himachal Pradesh, the District Collectors are authorized to change pool of land vested in the State Government under the provisions of section 8-A of the Himachal Pradesh Village Common Lands Vesting and Utilization Act, 1974 (Act No. 18 of 1974). Therefore, after careful consideration of the case and in the interest of development, the then District Collector, Una vide office order bearing endorsement No. 687-89/DRO/LR dated 22.06.2020 (copy annexed as **Annexure R-6/IV**) had ordered to change the Pool of Government land comprising in Khewat No. 130 min, Khatuni No. 148 min, Khasra numbers 710, 711, 711/1 Kitta 3 measuring 108-36-66 hec. situated at Mohal Tibbian Sub Tehsil Dulehar District Una (H.P.) as per jamabandi for the year

District Collector,
Una, District Una (H.P.)

2018-2019 from Reserve Pool to Allotable Pool and Government land comprising in Khewat No. 247 min, Khatuni No. 285 min, Khasra numbers 66, 68, 303, 312, 315, 489, 605, 805, 820, 826, 839, 961, 962, 963, 967, 1126, 1128, 1141, 1146, 1148, 1438, 1453, 1545, 1554, 1603, 1558 kitta 26 measuring 108-36-68 hecets. situated in Mohal Janani Sub Tehsil Dulehar District Una (H.P.) from Allotable Pool to Reserve Pool and Government land comprising in Khewat No. 428 min, Khatuni No. 505 min, Khasra numbers 1620, 1621, 1622, 1623, 1624, 1625, 1626 kitta 7 measuring 63-61-23 hecets situated in Mohal Polian Beet Sub Tehsil Dulehar District Una (H.P.) as per jamabandi for the year 2013-2014 from Reserve Pool to Allotable Pool and further Government land comprising in Khewat No. 247 min, Khatuni No. 285 min, Khasra numbers 114, 402, 711, 979, 1101, 1118, 1124, 1164, 1167, 1179, 1180, 1181, 1182, 1251, 1559, 1580, 1611 kitta 18 measuring 63-61-38 hecets. situated in Mohal Janani Sub Tehsil Dulehar District Una (H.P.) from Allotable Pool to Reserve Pool. Resultant, the entry of rapat No. 315 (i.e. Annexure P-3 annexed with the CWP) was made over the relevant revenue record. It is also submitted that the then District Collector, Una vide order bearing endorsement No. 1623-25/DRO/LR dated 08.10.2020 (copy annexed as **Annexure R-6/V**) had also ordered to change the Pool of



District Collector,
Una, District Una (H.P.)

Government land comprising in Khewat No. 247 min, Khatuni No. 285 min, Khasra numbers 1580 kitta 1 measuring 8-23-64 hec. situated at Mohal Janani Sub Tehsil Dulehar District Una (H.P.) as per jamabandi for the year 2016-2017 from Reserve Pool to Allotable Pool and Government land comprising in Khewat No. 247 min, Khatuni No. 285 min, Khasra numbers 788, 804, 1072, 1252 kitta 4 measuring 08-23-66 hec. situated in Mohal Janani, Sub Tehsil Dulehar District Una (H.P.) from Allotable Pool to Reserve Pool. It is pertinent to mention here that the Pradhans, Gram Panchayat concerned had issued No objection certificates to change the pool of aforementioned Government land. Thus, it is clear from the above that the pools of aforementioned

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District Collector,
Una, District Una (H.P.)

Government land were changed from Reserve Pool to Allotable Pool and Allotable Pool to Reserve Pool in lawful manner and bonafide intention after completion of all codal formalities. It is worthwhile to mention here that the quantum of reserved pool land and allotable pool land has not been changed. Hence the averments made by the present applicants in this para are wrong, incorrect and thus vehemently denied.

4. That in reply to para No.4 of the application it is submitted that the Government of India, Ministry of Chemicals and Fertilizers is going to set up three Bulk Drug Park in India. In these Bulk Drug Parks, Active

Pharmaceutical Ingredients will be manufactured for the pharmaceutical formulation units. For this project, minimum compact land of 1400 acres is required as per guidelines of Government of India. The copy of guidelines is annexed as Annexure R-6/VI. Therefore, in order to make a compact block of 1400 acres, this land was essentially required to be transferred in the name of Department of Industries. It is pertinent to mention here that compact block of 1400 acres land is not available in any other part of District Una, therefore, this land was transferred in the name of Industries Department. It is also pertinent to mention here that the project of Bulk Drug Park is a project of national importance and vital for the economic growth of the nation as well as the State. Presently, as per the estimates, more than 60% of raw material for pharmaceuticals formulation is being imported from outside of the Country. In order to reduce this dependency on imports, to save the precious foreign exchange and to make country self-reliant in pharmaceutical production, this project will play a huge role in health care sector. This project would play a significant role in improving the health of the nation by meeting out the gap between the requirement of medicine and its availability in the country and is crucial towards providing an affordable healthcare to all the citizens of India. In addition to this, the project will



Collector,
District Una (H.P.)

attract an investment exceeding Rs.2000 crores in the State, giving boost to the local economy by providing direct and indirect employment to more than 30000 persons and will aid in development of secondary and tertiary sectors which is crucial for development of the district as well as the State and the Country. Moreover, it is the prerogative of the Government to decide the best use of the land lying with it and the petitioners/applicants have no right to question the decision of the Government to set up any project over the land owned by it.

5. That the contents of para No.5 of the petition call for no submissions from the replying respondents being matter of record. It is however submitted that the reply to CMP No. 9873/2020 has been filed by the non-district Collector applicants/replying respondents which may kindly be read as part and parcel of reply to the present application.
6. That the contents of para No.6 of the application according to the report received from the Deputy Conservator of Forests, Una Forest Division Una received vide letter No. 13272 dated 28.03.2026 are wrong and hence denied since felling of trees in these khasra numbers has not yet started. However, it is pertinent to mention here that felling of trees has been started in Khasra No. 256 felling of 1109 trees after taking permission from the competent authority i.e. Conservator of Forests, Hamirpur Forest Circle. Further

J. S. G. S.
District Collector
Una (H.P.)

telling permission of 3296 trees in Khasra No.257 has been accorded by Conservator of Forests, Hamirpur Forest Circle for further extraction. The copy of aforesaid letter No. 13272 dated 28.03.2026 is annexed as **Annexure R-6/VII**. Moreover, the Joint Director of Industries Una District Una vide his office letter No. Ind U/Dev/BDP/4283 dated 30.03.2026 has reported that permission for the felling of 1,109 trees situated at Mauja Malluwal, Tehsil Haroli, District Una (H.P.), was duly obtained from the Conservator of Forests, Hamirpur Forest Circle, District Hamirpur (H.P.), vide letter no.C-15(S) Una. Vol.IX 4124 dated 10-12-2025. He has also reported that the tree felling was carried out in strict reference to the applicable rules, regulations, and conditions stipulated by the competent authority. The copy of aforesaid letter dated 30.03.2026 is annexed as **Annexure R-6/VIII**. A copy of the said permission granted by the Conservator of Forests, Hamirpur Forest Circle, is annexed as **Annexure R-6/IX**.


District Collector,
District Una

7. That in reply to para No. 7 of the application it is submitted that the Bulk Drug Park Project is a time-bound project, and the Environmental Clearance (EC) has already been granted by the Ministry of Environment, Forest and Climate Change on 25.09.2025. The copy of Environmental Clearance (EC) is annexed as **Annexure R-6/X**. Subsequent to the grant of

Environmental Clearance, permission for the felling of 1,109 trees situated on Khasra No. 256, Mauja Malluwal, Tehsil Haroli, District Una, was duly obtained from the Conservator of Forests, Hamirpur Forest Circle, District-Hamirpur (H.P.), vide letter No.C-15(S) Una. Vol.IX 4124 dated 10-12-2025. Thereafter, the process of tree felling was carried out and completed strictly in accordance with the applicable rules, regulations, and approvals. Following the completion of tree felling, excavation and levelling works were initiated on the said land by the executing agency, Himachal Pradesh State Industrial Development Corporation (HPSIDC), in strict compliance with all applicable statutory provisions and approvals.



District Collector,
a. District Una (H.P.)

8. That in reply to para No. 8 of the application it is submitted that the felling of trees and levelling of land have been carried out in strict adherence to the applicable rules, regulations, and permissions granted by the competent authorities. The development works have been undertaken under the technical supervision of the executing agency, namely Himachal Pradesh State Industrial Development Corporation (HPSIDC), ensuring full compliance with all statutory norms and prescribed procedures. It is further submitted that all necessary approvals and clearances, as required under the relevant laws, were duly obtained prior to the commencement of

the said activities. The allegations, if any, to the contrary are therefore incorrect, misconceived, and hence denied.

It is, therefore, respectfully prayed that in view of above submissions, the present application being devoid of merits deserves to be dismissed and the same may kindly be dismissed against the replying respondents in the interest of justice.

Place: Una

Non-Applicant/Respondent No. 6

Dated: 16.04.2026

District Collector,
Una, District Una (H.P.)

Through

Learned Advocate General,
Himachal Pradesh Shimla.

प्रेषक,

उप मेण्डल अधिकारी(ना.),
हरोली, जिला ऊना(हि.प्र.)

सेवा में,

उपायुक्त,
ऊना, जिला ऊना(हि.प्र.)

क्रमांक:- एस.डी.एम/एच/एस.डी.के.- 823.

दिनांक:- 15-06-2020.

विषय:-

Transfer of Govt. Land setting-up of Bulk Drug Park.

महोदय,

उपरोक्त विषय पर आपके दूरभाष सन्देश दिनांक 03-06-2020 व महा प्रबन्धक, औद्योगिक विभाग ऊना के क्रमांक Ind/U/Dev./Land Transfer/-370 दिनांक 10-06-2020 जोकि आपको भी पृष्ठांकित है, के सन्दर्भ में निवेदन है कि इस की छानबीन/रिपोर्ट नायव तहसीलदार दुलैहड़ से करवाई गई। मुताबिक रिपोर्ट नायव तहसीलदार दुलैहड़ जमावन्दी साल 2018-19 महाल टिक्वियां खेवट नम्बर 130 मिन खतौनी नम्बर 148 मिन वखाना मलकीयत हिमाचल प्रदेश सरकार वखाना काश्त कब्जा स्वयं तावे हकूक वर्तन वर्तनदारान नम्बर खसरा 710, 711, 711/1 कित्ता 3 रकवा तादादी 108-36-66 हैक्टेयर दर्ज राजस्व रिकार्ड है। यह रकवा रिजर्व पूल में है। इस रकवा का पूल परिवर्तन करने के लिये महाल जननी जमावन्दी साल 2016-17 खेवट नम्बर 247 मिन खतौनी नम्बर 285 मिन वखाना मलकीयत हिमाचल प्रदेश सरकार वखाना काश्त "कब्जा स्वयं" नम्बरान खसरा 66, 68, 303, 312, 315, 489, 605, 805, 820, 823, 839, 961, 962, 963, 967, 1126, 1128, 1141, 1146, 1148, 1438, 1453, 1545, 1554, 1603, 1558 कित्ता 26 रकवा 108-36-68 अलाटेवल पूल से रकवा रिजर्व पूल में परिवर्तित किया जाना आपेक्षित है।

इसी प्रकार मुताबिक रिपोर्ट नायव तहसीलदार महाल पोलियावीत जमावन्दी साल 2013-14 खेवट नम्बर 428 मिन खतौनी नम्बर 505 मिन वखाना मलकीयत हिमाचल प्रदेश सरकार वखाना काश्त "कब्जा स्वयं तावे हकूक वर्तन वर्तनदारान" नम्बरान खसरा 1620, 1621, 1622, 1623, 1624, 1625, 1626 कित्ता 7 रकवा तादादी 63-61-23 हैक्टे. दर्ज राजस्व रिकार्ड है। यह रकवा भी रिजर्व पूल में है। इस रकवा का पूल परिवर्तन किया जाना आपेक्षित है। इसलिये महाल जननी की जमावन्दी साल 2016-17 खेवट नम्बर 247 मिन खतौनी नम्बर. 285 मिन वखाना मलकीयत हिमाचल प्रदेश सरकार वखाना काश्त "कब्जा स्वयं" नम्बरान खसरा 114, 402, 711, 979, 1101, 1118, 1124, 1164, 1167, 1179, 1180, 1181, 1182, 1251, 1559, 1580, 1583, 1611 कित्ता 18 रकवा 63-61-38 हैक्टे. अलाटेवल पूल से रिजर्व पूल में परिवर्तित किया जाना है।

यह रकवा हिमाचल प्रदेश विलेज कामन लैंड वैस्टिंग एण्ड यूटिलाइजेशन एक्ट 1974 के अन्तर्गत सरकार को मुन्तकिल हुआ है। इस रकवा में कोई भी रास्ता, आबादी, सराये, कुआं, तालाब, सड़क तथा धार्मिक स्थल इत्यादि ना है और ना ही इस रकवा पर किसी व्यक्ति द्वारा कोई नाजायज कब्जा किया है।

अतः उपरोक्त के मध्यनजर महाल टिक्वियां और महाल पोलियावीत के रकवा को रिजर्व पूल से अलाटेवल पूल और महाल जननी भौजा पोलियावीत के ऊपर वर्णित रकवा को अलाटेवल पूल से रिजर्व पूल में परिवर्तित करने हेतु दो परता प्रस्तावना, रिपोर्ट पटवारी हल्का, नकल जमावन्दी, तत्तीमा, शाम पंचायत का

ATTESTED

Superintendent Grade-1
Of the Deputy Commissioner
Una, District Una, HP

To DRO
for u/a
[Signature]


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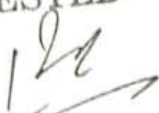
अनापत्ति प्रमाण पत्र व अन्य दस्तावेज तमय मूल रिपोर्ट नायब तहसीलदार दुलैहड़ साथ सलग्न करके पत्र परिवर्तन करने की सिफारिश सहित सेवा में प्रेषित है।

सलग्न- (मूल प्रस्तावना)

भवदीय,


उपमण्डल अधिकारी (ना.),
हरोद्री, जिला ऊना(हि.प्र.)

ATTESTED


Superintendent Grade-1
Pro the Deputy Commissioner
Una, District Una, HP

From

To The Sub Divisional Officer (C),
Haroli, District Una (H.P.)

The Deputy Commissioner,
Una, District Una (H.P.)

No. SDM/H/SDK-823
Dated:-15-06-2020

Subject:- Transfer of Govt. land setting-up of Bulk
Drug Park.

Sir,

With reference to your telephone message dated 03-06-2020 on the above cited subject and the letter No. Ind/U/Dev./Land Transfer/-370 dated 10-06-2020 of the General Manager, Industrial Department, Una, which is also endorsed to you, it is requested that its investigation report was carried out through the Naib Tehsildar, Dulehar. According to the report of Naib Tehsildar Dulehar, Jamabandi year 2018-19 Mohal Tibian Khewat No. 130 Min Khatauni No. 148 Min Khasra numbers 710, 711, 711/1 Kita-3, Total Area 108-36-66 Hectare is recorded as Himachal Pradesh Sarkar in the column of ownership and Tabe Haqooq Vartan Vartandaran in column of possession is recorded in the revenue records. This area is in the reserve pool. To change the pool of this area , Jamabandi

ATTESTED

Superintendent Grade-1
to the Deputy Commissioner
Una, District Una, HP

year 2016-17 of Mohal Janani Khewat No. 247 Min Khatauni No. 285 Min, Khasra numbers 66, 68, 303, 312, 315, 489, 605, 805, 820, 823, 839, 961, 962, 963, 967, 1126, 1128, 1141, 1146, 1148, 1438, 1453, 1545, 1554, 1603, 1558 Kila-26 area measuring 108-36-68 hectares, is recorded in the ownership of Himachal Pradesh Sarkar and in the column of possession it is recorded as Kabja Sawayam which is required to be exchanged from Allotable pool to reserve pool.

Similarly, as per the report of Naib Tehsildar Mohal Polian Beet Jamabandi year 2013-14 Khewat number 428 min Khatauni number 505 min, Khasra Numbers 1620, 1621, 1622, 1623, 1624, 1625, 1626 Kita-7 area measuring 63-61-23 hectare is recorded as Himachal Pradesh Sarkar in the column of ownership and "Kabza Swayam Tabe Haqook Vartan Vartandaran" in the column of possession. This area is also in the reserve pool, which is required to be exchanged. Therefore, Jamabandi year 2016-2017 of Mohal Janani, Khewat No. 247 Min Khatauni No. 285 Min, Khasra numbers 114, 402, 711, 979, 1101, 1118, 1124, 1164, 1167, 1179, 1180, 1181, 1182, 1251, 1559, 1580, 1583, 1611 Kita-18 area 63-61-38 hectares is recorded as Himachal Pradesh Sarkar in the column of ownership and in the column of possession it is recorded as

ATTESTED

Superintendent Grade-1
O/o the Deputy Commissioner
Una, District Una, HP

Kabja Sawayam which is required to be exchanged from Allotable pool to reserve pool.

This area was vested to the government under the Himachal Pradesh Village Common Lands Vesting and Utilization Act of 1974. This area neither contain any path, habitation, inn, well, pond, road, religious place, etc., nor illegally encroached by any person.

Therefore, in view of the above, for exchanging the land situated at Mohal Tibian and Mohal Polian Beet from Reserve Pool to Allotable Pool and for exchanging the above mentioned area of Mohal Janani Mauja Polian Beet from Allotable Pool to Reserve Pool, double copy of proposal, report Patwari Halka, copy Jamabandi, Tatima, No Objection Certificate of Gram Panchayat and other documents along with the original report of Naib Tehsildar Dulehar have been submitted along with the recommendation for changing of pool of land.

Yours faithfully,

Sd/-

Sub Divisional Officer (C),
Haroli, District Una (H.P.).

ATTESTED

126
Superintendent Grade-1
C/o the Deputy Commissioner
Una, District Una, HP

(Authoritative English Text of this Department's Notification No Rev.B.A.(3)-2/2011 dated 28 October, 2011 as required under clause (3) of article 348 of the Constitution of India.)

Government of Himachal Pradesh
Revenue Department

No Rev.B.A.(3)-2/2011. Dated: Shimla-2, the 28 October, 2011.-

NOTIFICATION

In exercise of the powers conferred by section 8-A of the Himachal Pradesh Village Common Lands Vesting and Utilization Act, 1974 (Act No.18 of 1974), the Governor, Himachal Pradesh is pleased to authorise all the District Collectors to change pool of land vested in the State Government under the provisions of said Act, strictly in accordance with the provisions of section 8-A read with section 8 of the Act, *ibid*, in their respective jurisdiction.

By Order

Principal Secretary (Revenue)
to the Government of H.P.

Encls.No.Rev.B.A.(3)-2/2011. Dated Shimla-2, the 28 October, 2011.

1. Administrative Secretaries to the Government of H.P.
2. All the Divisional Commissioners in H.P.
3. All the Head of Departments in H.P.
4. All the Deputy Commissioners in H.P.
5. All the Sub-Divisional Officer (Civil) in H.P.
6. The D.L.R-cum-Deputy Secretary (Law) to the Government of H.P.
7. All Tehsildars/Naib Tehsildars posted in Sub-Tehsils, in H.P.
8. Clerk of Court to the F.C.(Appeal), Govt. of H.P. Shimla-2.
9. The Controller, Printing and Stationary, H.P. Government Press, Shimla-5 for publication in the H.P. Government Gazette (Extraordinary). Five copies of the gazette may kindly be sent to this Department for record.

ATTESTED

126
Superintendent Grade-1
C/o the Deputy Commissioner
Una, District Una, HP

Deputy Secretary (Revenue) to the
Government of Himachal Pradesh

(Authoritative English Text of this Department's Notification No. Rev.B.A.(3)-2/2011 dated 28th October, 2011 as required under clause (3) of article 348 of the Constitution of India.)

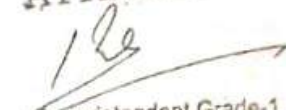
Government of Himachal Pradesh
Revenue Department

No. Rev.B.A.(3)-2/2011. Dated: Shimla-2,
the 28th October, 2011

NOTIFICATION

In exercise of the powers conferred by section 8-A of the Himachal Pradesh Village Common Lands Vesting and Utilization Act, 1974 (Act No. 18 of 1974), the Governor, Himachal Pradesh is pleased to authorize all the District Collectors to change pool of land vested in the State Government under the provisions of said Act, strictly in accordance with the provisions of section 8-A read with section 8 of the Act, *ibid*, in their respective jurisdiction.

ATTESTED


Superintendent Grade-1
O/o the Deputy Commissioner
Una, District Una, HP

By Order

Principal Secretary (Revenue)
to the Government of H.P.

Endst. No. Rev.B.A.(3)-2/2011. Dated: Shimla-2, the
28th October, 2011.

1. Administrative Secretaries to the Government of H.P.
2. All the Divisional Commissioners in H.P.
3. All the Head of Departments in H.P.
4. All the Deputy Commissioners in H.P.
5. All the Sub-Divisional Officer (Civil) in H.P.
6. The D.L.R.-cum-Deputy Secretary (Law) to the Government of H.P.
7. All Tehsildars/ Naib-Tehsildars posted in Sub-Tehsils, in H.P.
8. Clerk of Court to the F.C.(Appeal), Govt. of H.P. Shimla-2.
9. The Controller, Printing and Stationary, H.P. Government Press, Shimla-5 for publication in the H.P. Government Gazette (Extraordinary). Five copies of the gazette may kindly be sent to this Department for record.

-Sd-

Deputy Secretary (Revenue)
to the Government of H.P.

ATTESTED

[Signature]
Superintendent Grade-1
C/O the Deputy Commissioner
Una, District Una, HP

OFFICE OF THE DISTRICT COLLECTOR, UNA DISTRICT UNA(H.P.)

ORDER

Whereas, the General Manager, District Industries Centre Una District Una (H.P.) vide his office letter No. Ind/U/Dev/Land Transfer-392, dated 10.06.2020 had requested to identify the suitable Government land for setting up of Bulk Drug Park and requested to get transferred in the name of Industries Department.. Since the proposed Government land comprising in Khasra numbers 710, 711, 711/1 kitta 3 measuring 108-36-66 Hects. situated at Mohal Tibbian Sub Tehsil Dulehar District Una (H.P.) as per the Jamabandi for the year 2018-19 and land comprising in Khasra No. 1620, 1621, 1622, 1623, 1624, 1625, 1626 kitta 7 measuring 63-61-23 Hects. situated at Mohal Polian Beet Sub Tehsil Dulehar District Una (H.P.) as per the Jamabandi for the year 2013-14 are in Reserve Pool. The Sub-Divisional Officer (C), Haroli was requested to submit the proposal for change of pool of land.

And whereas, the Sub Divisional Officer(C), Haroli vide his office letter No. SDM/H/SDK-823 dated 15.06.2020, submitted proposal for change of pools of Government land along with NOC of Gram Panchayat Polian Beet, vide resolution No. 40, dated 06.06.2020 and statement of Villagers, and recommended that the land comprising in Khewat No. 130 min, Khatuni No. 148 min, Khasra numbers 710, 711, 711/1 kitta 3 measuring 108-36-66 Hects. situated at Mohal Tibbian Sub Tehsil Dulehar District Una (H.P.) as per the Jamabandi for the year 2018-19 is in Reserve Pool be changed with the Allotable Pool land comprising in Khewat No. 247 min, Khatuni No. 285 min, Khasra numbers 66, 68, 303, 312, 315, 489, 605, 805, 820, 823, 839, 961, 962, 963, 967, 1126, 1128, 1141, 1146, 1148, 1438, 1453, 1545, 1554, 1603, 1558 kitta 26 measuring 108-36-68 Hects. situated in Mohal Janani, Sub Tehsil Dulehar District Una (H.P.) and Government land comprising in Khewat No. 428 min, Khatuni No. 505 min, Khasra numbers 1620, 1621, 1622, 1623, 1624, 1625, 1626 kitta 7 measuring 63-61-23 Hects. situated at Mohal Polian Beet Sub Tehsil Dulehar District Una (H.P.) as per the Jamabandi for the year 2013-14 is in Reserve Pool be changed with the Allotable Pool land comprising in Khewat No. 247 min, Khatuni No. 285 min, Khasra numbers 114, 402, 711, 979, 1101, 1118, 1124, 1164, 1167, 1179, 1180, 1181, 1182, 1251, 1559, 1580, 1611 kitta 18 measuring 63-61-38 Hects. situated in Mohal Janani Sub Tehsil Dulehar District Una (H.P.)

As per Notification No. Rev.B.A.(3)-2/2011 dated 28.10.2011, issued by the Department of Revenue, Government of Himachal Pradesh, the District Collectors have been authorized to change pool of land vested in the State Govt. under the provisions of section 8-A of the Himachal Pradesh Village Common Lands Vesting and Utilization Act, 1974 (Act No. 18 of 1974). After careful consideration of the case and in the interest of development, it is ordered to change the Pool of Government land comprising in in Khewat No. 130 min,

ATTESTED

Superintendent Grade-1
O/o the Deputy Commissioner
Una, District Una, HP

-25-

Khatuni No. 148 min, Khasra numbers 710, 711, 711/1 kitta 3 measuring 36-66 Hects. situated at Mohal Tibbian Sub Tehsil Dulehar District Una (H.P.) as per the Jamabandi for the year 2018-19 from Reserve Pool to Allotable Pool and Government land comprising in Khewat No. 247 min, Khatuni No. 285 min, Khasra numbers 66, 68, 303, 312, 315, 489, 605, 805, 820, 823, 839, 961, 962, 963, 967, 1126, 1128, 1141, 1146, 1148, 1438, 1453, 1545, 1554, 1603, 1558 kitta 26 measuring 108-36-68 Hects. situated in Mohal Janani Sub Tehsil Dulehar District Una (H.P.) from Allotable Pool to Reserve Pool and Government land comprising in Khewat No. 428 min, Khatuni No. 505 min, Khasra numbers 1620, 1621, 1622, 1623, 1624, 1625, 1626 kitta 7 measuring 63-61-23 Hects. situated at Mohal Polian Beet Sub Tehsil Dulehar District Una (H.P.) as per the Jamabandi for the year 2013-14 from Reserve Pool to Allotable Pool and Government land comprising in Khewat No. 247 min, Khatuni No. 285 min, Khasra numbers 114, 402, 711, 979, 1101, 1118, 1124, 1164, 1167, 1179, 1180, 1181, 1182, 1251, 1559, 1580, 1611 kitta 18 measuring 63-61-38 Hects. situated in Mohal Janani Sub Tehsil Dulehar District Una (H.P.) from Allotable Pool to Reserve Pool

22/06/2020
Sandeep Kumar (IAS)
District Collector,
Una, District Una (H.P.).

Endst. No. 687-89/DRO/LR

Dated 22.06.2020

Copy forwarded to:-

1. The Sub-Divisional Officer(C), Haroli for information and further necessary action please.
2. The Officer In-Charge, DRA Branch at Sadar, Una, for information and necessary action.
3. The Naib Tehsildar, Sub Tehsil Dulehar, District Una (H.P.) with copy of Proposal for information and further necessary action.

ATTESTED

Superintendent Grade-1
O/o the Deputy Commissioner
Una, District Una, HP

22/06/2020
District Collector,
Una District Una (H.P.).

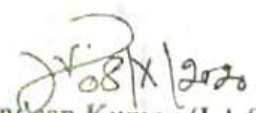
OFFICE OF THE DISTRICT COLLECTOR, UNA DISTRICT UNA(H.P.)

ORDER


Whereas, the General Manager, District Industries Centre Una District Una (H.P.) vide his office letter No. Ind/U/Dev/Land Transfer-392, dated 10.06.2020 had requested to identify the suitable Government land for setting up of Bulk Drug Park and requested to transfer it in the name of Industries Department. Since the proposed Government land comprising in Khasra numbers 1580 kitta 1 measuring 8-23-64 Hects. situated at Mohal Janani Sub Tehsil Dulehar District Una (H.P.) as per the Jamabandi for the year 2016-17 is in Reserve Pool. The Sub-Divisional Officer (C), Haroli was requested to submit the proposal for change of pool of land.

And whereas, the Sub Divisional Officer(C), Haroli vide his office letter No. SDM/H/SDK-4286 dated 08.10.2020, submitted proposal for change of pools of Government land along with statement of Villagers, and proposed the land comprising in Khewat No. 247 min, Khatuni No. 285 min, Khasra numbers 1580 kitta 1 measuring 8-23-64 Hects. situated at Mohal Janani Sub Tehsil Dulehar District Una (H.P.) as per the Jamabandi for the year 2016-17 is in Reserve Pool be changed with the Allotable Pool land comprising in Khewat No. 247 min, Khatuni No. 285 min, Khasra numbers 788, 804, 1072, 1252 kitta 4 measuring 08-23-66 Hects. situated in Mohal Janani, Sub Tehsil Dulehar District Una (H.P.).

As per Notification No. Rev.B.A.(3)-2/2011 dated 28.10.2011, issued by the Department of Revenue, Government of Himachal Pradesh, the District Collectors have been authorized to change pool of land vested in the State Govt. under the provisions of section 8-A of the Himachal Pradesh Village Common Lands Vesting and Utilization Act, 1974 (Act No. 18 of 1974). After careful consideration of the case and in the interest of development, it is ordered to change the Pool of Government land comprising in in Khewat No. 247 min, Khatuni No. 285 min, Khasra numbers 1580 kitta 1 measuring 8-23-64 Hects. situated at Mohal Janani Sub Tehsil Dulehar District Una (H.P.) as per the Jamabandi for the year 2016-17 from Reserve Pool to Allotable Pool and Government land comprising in Khewat No. 247 min, Khatuni No. 285 min, Khasra numbers 788, 804, 1072, 1252 kitta 4 measuring 08-23-66 Hects. situated in Mohal Janani, Sub Tehsil Dulehar District Una (H.P.) from Allotable Pool to Reserve Pool.


Sandeep Kumar (I.A.S.)
District Collector,
Una, District Una (H.P.).

ATTESTED


Superintendent Grade-1
O/o the Deputy Commissioner
Una, District Una, HP

Endst. No., 1623-25/DRO/LR

Dated 08.10.2020

Copy forwarded to:-

1. The Sub-Divisional Officer(C), Haroli for information and further necessary action please.
2. The Officer In-Charge, DRA Branch at Sadar, Una, for information and necessary action.
3. The Naib Tehsildar, Sub Tehsil Dulehar, District Una (H.P.) for compliance and report.

ATTESTED

[Signature]
Superintendent Grade-1
Q/o the Deputy Commissioner
Una, District Una, HP

[Signature]
Sandeep Kumar (I.A.S.)
District Collector,
Una District Una (H.P.).

1692

46

IN THE HON'BLE HIGH COURT OF
HIMACHAL PRADESH, SHIMLA.

CMP No.4432 of 2026
IN
CWP No.4073 of 2020

IN THE MATTER OF:-

Harish Kumar and Anr.

...Applicants/Petitioners

Versus

State of H.P. and Ors.

..Non-Applicants/Respondents

INDEX

Sr. No.	Particulars	Pages.
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4.	Annexure R-6/III (Copy of notification No. Rev. B.A. (3)-2/2011 dated 28.10.2011 alongwith its typed copy)	21-23
5.	Annexure R-6/IV (Copy of order bearing endorsement)	24-25

B. W. Gal

et Collector,
District Una (H.P.)

	No. 687-89/DRO/LR 22.06.2020) dated	
6.	Annexure R-6/V (Copy of order bearing endorsement No. 1623-25/DRO/LR dated 08.10.2020)	26-27
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10.	Annexure R-6/IX (Copy of permission granted by the 10.12.2025 Conservator of Forests, Hamirpur Forest Circle)	50-51
11.	Annexure R-6/X (Copy of Environmental Clearance (EC) dated 25.09.2025)	52-62

Place: Una

Non- Applicant/Respondent No. 6

Dated: 16 .04.2026

J. S. Singh
District Collector,
Una, District Una (H.P.)

Through

Learned Advocate General,
Himachal Pradesh Shimla.

No. RK/CMP ___/2026 in CWP 4073/2020/ 13292
Himachal Pradesh, Forest Department.

From: Deputy Conservator of Forests,
Una Forest Division, Una (HP).

To: The Deputy Commissioner,
Una, District Una (HP).

Dated Una, the 28-3-2026

Subject: CMP No. ___/2026 in CWP 4073/2020- titled as
Harish Kumar & Ors V/s State of HP & Ors.

Sir,

Kindly refer to your office letter No. 464-66/DRO/
NTLR dated 18.03.2026 on the subject cited above.

2. In this context, it is submitted that the para wise reply to
the Civil Miscellaneous Petition is given here as under:-

DRO/NTLR

[Handwritten signature]

20957056

30/03/26

Para No. 1: That the contents of this para are wrong and hence denied. The land on which f construction of Bulk Drug Park has been projected is not a forest land and NOC has been issued by the forest department in this regard.

Para No. 2: That the contents needs no comments from the replying respondent.

Para No. 3: That no objection certificate has already been rightly issued for the Khasra numbers mentioned in the petition vide this office letter No. 5626 dated 08.09.2020 (copy annexed as Annexure-I) for the construction of Bulk Drug Park and environments clearance has already been granted from the competent authority vide No. 10/68/2023-IA.III dated 25.09.2025 (Copy annexed as Annexure-II).

ATTESTED

[Handwritten signature]
Superintendent Grade-1
Of the Deputy Commissioner
Una, District Una, HP

Para No. 4: That the contents of this para need no comments from the replying respondent being a matter of record.

Para No. 5: That the contents of this para need no comments from the replying respondent being a matter of record.


Para No. 6: That the contents of this para are wrong and hence denied since felling of trees in these khasra numbers has not yet started. However, it is pertinent to mention here that felling of trees has been started in Khasra No. 256 felling of 1109 trees after taking permission from the competent authority i.e. Conservator of Forests, Hamirpur Forest Circle. Further felling permission of 3296 trees in Khasra No. 257 has been accorded by Conservator of Forests, Hamirpur Forest Circle for further extraction.

Para No. 7: That the contents of this para need no comments from the replying respondent being a matter of record.

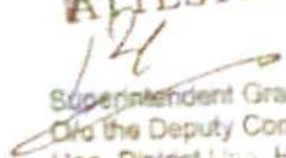
Para No. 8: That the contents needs no comments from the replying respondent.

3 Submitted for favour of information and necessary action at your end please.

Encl: As above


Deputy Conservator of Forests,
Una Forest Division, Una (HP).

ATTESTED


Superintendent Grade-1
C/o the Deputy Commissioner
Una, District Una, HP

No: Ind/U/Dev/BDP/ 4283
Office of the Joint Director Industries,
District Industries Centre, Una, H.P.
Dated: Una, the /2026

30 MAR 2026

To

The Deputy Commissioner,
Una, District Una, H.P.

Subject: Submission of point-wise reply in CMP No. /2026 in CWP No. 4073 of 2020
titled *Harish Kumar Versus State of H.P. & Others.*

Sir,

DRO/NTLR

31.03.26

Kindly refer to your office letter No. 464-66/DRO/NTLR dated 18.03.2026 regarding the subject mentioned above. In this regard, the point-wise comments/reply are submitted as under:

1. That in reply to **Para No.1** of the petition it is submitted that the reply to CWP No. 4073 of 2020 filed by the non-applicants/replying respondents on 27.10.2020 may kindly be read as part and parcel of the reply to present application.
2. That the contents of **Para No.2** of the application are wrong, incorrect and hence vehemently denied. It is however submitted that the sufficient land is available in the adjoining area for the firewood, grass etc. to the residents, therefore, customary rights of the villagers would not be effected.
3. That in reply to **Para No.3** of the application it is submitted that this office vide office letter No. Ind/U/Dev/Land Transfer -392 dated 10.06.2020 had informed that the Government of India is going to sanction one Bulk Drug Park for the State of Himachal Pradesh and for this project approximate 1000 to 1500 acre land is required and also requested to identify suitable government land for this project. Since the proposed Government land comprising in Khasra numbers 710, 711, 711/1 kitta 3 measuring 108-36-66 hectares situated at Mohal Tibbian Sub Tehsil Dulchar District Una as per jamabandi for the year 2018-2019 and land comprising in Khasra No. 1620, 1621, 1622, 1623, 1624, 1625, 1626 kitta 7 measuring 63-61-23 hectares situated at Mohal Polian Beet Sub Tehsil Dulchar District Una as per jamabandi for the year 2013-2014 were in Reserve Pool, therefore, the Sub Divisional Officer (Civil), Haroli District Una was requested to submit the proposal for change of pool of land. The Sub Divisional Officer (Civil), Haroli District Una vide his office letter No. SDM/H/SDK-823 dated 15.06.2020 had submitted a proposal for change of pools of Government land alongwith no objection certificate of Gram Panchayat Polian Beet issued

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Superintendent Grade-1
Of the Deputy Commissioner
Una, District Una, HP

vide resolution No. 40 dated 06.06.2020 and statements of Villagers. It had been recommended that the land comprising in Khewat No. 130 min, Khatuni No. 148 min, Khasra numbers 710, 711, 711/1 Kitta 3 measuring 108-36-66 hecets. situated at Mohal Tibbian Sub Tehsil Dulehar District Una (H.P.) as per jamabandi for the year 2018-2019 is in Reserve Pool be changed with the Allotable Pool land comprising in Khewat No. 247 min, Khatuni No. 285 min, Khasra numbers 66, 68, 303, 312, 315, 489, 605, 805, 820, 823, 839, 961, 962, 963, 967, 1126, 1128, 1141, 1146, 1148, 1438, 1453, 1545, 1554, 1603, 1558 kitta 26 measuring 108-36-68 hecets. situated in Mohal Janani, Sub Tehsil Dulehar District Una (H.P.) and Government land comprising in Khewat No. 428 min, Khatuni No. 505 min, Khasra numbers 1620, 1621, 1622, 1623, 1624, 1625, 1626 kitta-7 measuring 63-61-23 hecets. situated at Mohal Polian Beet Sub Tehsil Dulehar District Una (H.P.) as per jamabandi for the year 2013-2014 is in Reserve Pool be changed with the Allotable Pool land comprising in Khewat No. 247 min, Khatuni No. 285 min, Khasra numbers 114, 402, 711, 979, 1101, 1118, 1124, 1164, 1167, 1179, 1180, 1181, 1182, 1251, 1559, 1580, 1611 kitta 18 measuring 63-61-38 hecets. situated in Mohal Janani Sub Tehsil Dulehar District Una (H.P.). It is further submitted that as per notification No. Rev. B.A. (3)-2/2011 dated 28.10. issued by the Department of Revenue, Government of Himachal Pradesh, the District Collectors are authorized to change pool of land vested in the State Government under the provisions of section 8-A of the Himachal Pradesh Village Common Lands Vesting and Utilization Act, 1974 (Act No. 18 of 1974). Therefore, after careful consideration of the case and in the interest of development, the then District Collector, Una vide office order 'bearing endorsement No. 687-89/DRO/LR dated 22.06.2020 had ordered to change the Pool of Government land comprising in Khewat No. 130 min, Khatuni No. 148 min, Khasra numbers 710, 711, 711/1 Kitta 3 measuring 108-36-66 hecets. situated at Mohal Tibbian Sub Tehsil Dulehar District Una (H.P.) as per jamabandi for the year 2018-2019 from Reserve Pool to Allotable Pool and Government land comprising in Khewat No. 247 min, Khatuni No. 285 min, Khasra numbers 66, 68, 303, 312, 315, 489, 605, 805, 820, 826, 839, 961, 962, 963, 967, 1126, 1128, 1141, 1146, 1148, 1438, 1453, 1545, 1554, 1603, 1558 kitta 26 measuring 108-36-68 hecets. situated in Mohal Janani Sub Tehsil Dulehar District Una (H.P.) from Allotable Pool to Reserve Pool and Government land comprising in Khewat No. 428 min, Khatuni No. 505 min, Khasra numbers 1620, 1621, 1622, 1623, 1624, 1625, 1626 kitta 7 measuring 63-61-23 hecets situated in Mohal Polian Beet Sub Tehsil Dulehar District Una (H.P.) as per jamabandi for the year 2013-2014 from Reserve Pool to Allotable Pool and further Government land comprising in Khewat No. 247 min, Khatuni No. 285 min, Khasra

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Superintendent Grade-1

numbers 114, 402, 711, 979, 1101, 1118, 1124, 1164, 1167, 1170, 1180, 1181, 1182, 1251, 1559, 1580, 1611 kitta 18 measuring 63-61-38 hec. situated in Mohal Janani Sub Tehsil Dulehar District Una (H.P.) from Allotable Pool to Reserve Pool. Resultant, the entry of rapat No. 315 (i.e. Annexure P-3 annexed with the CWP) was made over the relevant revenue record. It is also submitted that the then District Collector, Una vide order bearing endorsement No. 1623-25/DRO/LR dated 08.10.2020 had also ordered to change the Pool of Government land comprising in Khewat No. 247 min, Khatuni No. 285 min, Khasra numbers 1580 kitta 1 measuring 8-23-64 hec. situated at Mohal Janani Sub Tehsil Dulehar District Una (H.P.) as per jamabandi for the year 2016-2017 from Reserve Pool to Allotable Pool and Government land comprising in Khewat No. 247 min, Khatuni No. 285 min, Khasra numbers 788, 804, 1072, 1252 kitta 4 measuring 08-23-66 hec. situated in Mohal Janani, Sub Tehsil Dulehar District Una (H.P.) from Allotable Pool to Reserve Pool. It is pertinent to mention here that the Pradhans, Gram Panchayat concerned had issued No objection certificates to change the pool of aforementioned Government land. Thus, it is clear from the above that the pools of aforementioned Government land were changed from Reserve Pool to Allotable Pool and Allotable Pool to Reserve Pool in lawful manner and bonafide intention after completion of all codal formalities. It is worthwhile to mention here that the quantum of reserved pool land and allotable pool land has not been changed. Hence the averments made by the present applicants in this para are wrong, incorrect and thus vehemently denied.

4. That in reply to **Para No.4** of the application it is submitted that the Government of India, Ministry of Chemicals and Fertilizers is going to set up three Bulk Drug Park in India. In these Bulk Drug Parks, Active Pharmaceutical Ingredients will be manufactured for the pharmaceutical formulation units. For this project, minimum compact land of 1400 acres is required as per guidelines of Government of India. Therefore, in order to make a compact block of 1400 acres, this land was essentially required to be transferred in the name of Department of Industries. It is pertinent to mention here that compact block of 1400 acres land is not available in any other part of District Una, therefore, this land was transferred in the name of Industries Department. It is also pertinent to mention here that the project of Bulk Drug Park is a project of national importance and vital for the economic growth of the nation as well as the State. Presently, as per the estimates, more than 60% of raw material for pharmaceuticals formulation is being imported from outside of the Country. In order to reduce this dependency on imports, to save the precious foreign exchange and to make country self-reliant in pharmaceutical production, this project will play a huge role in health care sector. This project would play a significant role in improving the health of the nation by

ATTESTED

Superintendent, Grade-1
and the Deputy Commissioner
Una, District Una, H.P.

meeting out the gap between the requirement of medicine and its availability in the country and is crucial towards providing an affordable healthcare to all the citizens of India. In addition to this, the project will attract an investment exceeding Rs.2000 crores in the State, giving boost to the local economy by providing direct and indirect employment to more than 30000 persons and will aid in development of secondary and tertiary sectors which is crucial for development of the district as well as the State and the Country. Moreover, it is the prerogative of the Government to decide the best use of the land lying with it and the petitioners have no right to question the decision of the Government to set up any project over the land owned by it.

5. That the contents of **Para No.5** of the petition call for no submissions from the replying respondents being matter of record. It is however submitted that the reply to CMP No. 9873/2020 has been filed by the non-applicants/replying respondents which may kindly be read as part and parcel of reply to the present application.


6. That in reply to **Para No. 6** of the application, it is submitted that permission for the felling of 1,109 trees situated at Mauja Malluwal, Tehsil Haroli, District Una (H.P.), was duly obtained from the Conservator of Forests, Hamirpur Forest Circle, District Hamirpur (H.P.), vide letter no.C-15(S) Una. Vol.IX 4124 dated 10-12-2025. It is further submitted that the tree felling was carried out in strict adherence to the applicable rules, regulations, and conditions stipulated by the competent authority.

A copy of the said permission granted by the Conservator of Forests, Hamirpur Forest Circle, is annexed herewith and marked as **Annexure I**.

7. That in reply to **Para No. 7** of the application, it is submitted that the Bulk Drug Park Project is a time-bound project, and the Environmental Clearance (EC) has already been granted by the Ministry of Environment, Forest and Climate Change on 25.09.2025. The copy of Environmental Clearance (EC) is annexed as **Annexure II**

Subsequent to the grant of Environmental Clearance, permission for the felling of 1,109 trees situated on Khasra No. 256, Mauja Malluwal, Tehsil Haroli, District Una, was duly obtained from the Conservator of Forests, Hamirpur Forest Circle, District-Hamirpur (H.P.), vide letter no.C-15(S) Una. Vol.IX 4124 dated 10-12-2025. Thereafter, the process of tree felling was carried out and completed strictly in accordance with the applicable rules, regulations, and approvals.

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Una, District Una, HP

Following the completion of tree felling, excavation and levelling works were initiated on the said land by the executing agency, Himachal Pradesh State Industrial Development Corporation (HPSIDC), in strict compliance with all applicable statutory provisions and approvals.

8. That in reply to **Para No. 8** of the application, it is submitted that the felling of trees and levelling of land have been carried out in strict adherence to the applicable rules, regulations, and permissions granted by the competent authorities. The development works have been undertaken under the technical supervision of the executing agency, namely Himachal Pradesh State Industrial Development Corporation (HPSIDC), ensuring full compliance with all statutory norms and prescribed procedures.

It is further submitted that all necessary approvals and clearances, as required under the relevant laws, were duly obtained prior to the commencement of the said activities. The allegations, if any, to the contrary are therefore incorrect, misconceived, and hence denied.

Submitted for kind perusal and necessary action please.

Yours faithfully



Joint Director Industries
District Industries Centre, Una
District Una, Himachal Pradesh.

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Una, District Una, HP

No.C-15(S) Una. Vol.IX 4124
HP Forest Department.

Dated Hamirpur, the 10/12/25

From: CF Hamirpur To: DFO Una

Subject: Permission for felling of trees- Sh. Anshul Dhirman, S/o Sh. Chamel Singh, Joint Director (Industries) District Industries Centre Una, HP (Application No.835)

Memo: Refer to your online application 835 dated 09-12-2025 on the subject cited above.

In pursuance of clarification given by Pr. CCF.H.P. vide letter No. Ft. 34-65/93 (S) Vol.III dated 7-2-2009, H.P. Govt. letter No. FFE-B-E(3)- 20/2015- Vol. I dated 31.3.2016 received vide Pr. CCF HP Shimla endst. No. Ft. 42-1053/2015(Mgt.) CWPII 8/2015- Vol. I dated 06.04.2016 and in exercise of the powers vested vide H.P. Govt. letter No. FFE-(B) (F)(13)- 53/2006-1 dated 20-8-2011, permission for felling of the following trees standing on Govt. land (Not a forest land) in Khasra No. 256 Mohal Malluwal Distt. Una HP, which are required to be felled for developmental work, as per your recommendation for the felling of tree / declaration that the land contains only sporadic growth of trees, is hereby accorded with the condition that the felling will be done at the risk, cost and responsibility of the applicant / Department applied for felling. The felling / disposal of the trees / produce etc are done as per felling order (s) to be issued by the concerned DFO strictly in accordance with Acts / rules / instructions issued by HP Govt. from time to time after fulfilling codal formalities as laid therein.

Name of Spp.	Kh. No.	V	Classification of trees								Total	Vol
			IV	III	II A	II B	IA	IB	IC	ID		
Khair	256	04	0	0	0	0	0	0	0	0	04	0.116
Amaltas		36	18	0	01	0	0	0	0	0	55	12.066
Arni		3	3	1	0	0	0	0	0	0	07	02.17
Beri		236	82	4	0	0	0	0	0	0	322	59.388
beul		23	4	0	0	0	0	0	0	0	27	4.193
Chamord		15	3	3	0	0	0	0	0	0	21	5.364
Chhal		36	3	1	0	0	0	0	0	0	40	6.361
Falahi		92	74	23	6	2	0	0	0	0	197	71.101
Hidak		92	21	3	0	0	0	0	0	0	116	20.867
Kangoo		13	1	0	0	0	0	0	0	0	14	1.969
Kasunda		4	1	1	0	0	0	0	0	0	06	1.661
Kembal		32	105	60	10	0	0	0	0	0	207	105.25
Kinnu		0	2	2	0	0	0	0	0	0	04	2.306
Koor		1	1	0	0	0	0	0	0	0	02	0.445

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Mirgu	2	3	0	0	0	0	0	0	0	05	1.208
Neem	14	6	3	0	0	0	0	0	0	23	6.191
Shisham	48	10	1	0	0	0	0	0	0	59	5.299
Total	651	337	102	17	2	0	0	0	0	1109	305.959

This permission is subject to the fulfillment of the following conditions:

- 1 The land from where the trees are required to be felled is not recorded as forest land in the revenue record, not being managed under any working plan and where the track of land is not covered with trees, shrubs vegetation and undergrowth intermingled with trees and Pasture (AIR1997 SC 3297) and does not fall under H.P. Govt. Notification of 1952 on waste land.
- 2 The said land does not attract the orders/provisions of Hon'ble Supreme Court dated 12-12-1996 incept No. 202/95.
- 3 The various orders of Hon'ble High Court passed in CWP No. 1358/2001 Ram Lal V/S State of HP and CWPII 8 of 2015- Court its own motion Vs State of HP, instruction as conveyed vide this office Endst. No. C -8 (S) LPA / Voll II / 358-60 dated 18/04/2016 and Endst. No. CWPII / 8/ 2015 / 1171-72 dated 06/05/2016 etc. are not violated and followed in letter & spirit.
- 4 The land wherein the tree is required to be felled falls in the rural area, non forest land and contains only sporadic growth of trees.
- 5 The disposal of trees will be done through HPSFDC Ltd.
- 6 Sporadic growth here means in a small cluster of trees scattered along the landscape where in each cluster does not have more than 20-40 tree in a compact wooded block.
- 7 DFO concerned while issuing the Felling order may put any condition as he may deem fit for preserving / conserving forest wealth.
- 8 The applicant will plant saplings double the number of trees to be felled in consultation with DFO and submit compliance after plantation and ensure its protection

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Superintendent Grade-1
O/o the Deputy Commissioner
Una, District Una, HP

[Signature]
10/11/2015
Conservator of Forests,
Hamirpur Forest Circle,
Hamirpur, H.P.



सत्यमेव जयते

File No: 10/68/2023-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
IA Division



Date 25/09/2025

To,

Tilak Raj Sharma
HIMACHAL PRADESH BULK DRUG PARK INFRASTRUCTURE LIMITED
Himachal Pradesh Bulk Drug Park Infrastructure Limited Directorate of Industries Majitha House, Near
HP Secretariat Chibota Shimla, Shimla, SHIMLA, HIMACHAL PRADESH, 171002
trsharma4@gmail.com

Subject: Development of Proposed "Bulk Drug Park" at Villages Kuthar Beet, Pollian Beet, Tibbian, Jodian, Janani and Malluwal, Teh. Haroli, Distt. Una, Himachal Pradesh by M/s Himachal Pradesh Bulk Drug Park Infrastructure Ltd. under Department of Industries, Government of Himachal Pradesh- Environment Clearance reading.

Sir/Madam,

This is in reference to your application submitted to MoEF&CC vide proposal number LA/HP/INFRA/1/517475/2025 dated 14/01/2025 for grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC25A3103HP5978020N
(ii) File No.	10/68/2023-IA.III
(iii) Clearance Type	Fresh EC
(iv) Category	A
(v) Project/Activity Included Schedule No.	7(c) Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones, 7(d) Common hazardous waste treatment, storage and disposal facilities (TSDFs), 7(h) Common Effluent Treatment Plants (CETPs), 5(f) Synthetic organic chemicals industry
(vi) Sector	INFRA-1
(vii) Name of Project	Proposed "Bulk Drug Park" at Villages Kuthar Beet, Pollian Beet, Tibbian, Jodian, Janani and Malluwal, Teh. Haroli, Distt. Una, Himachal Pradesh by M/s Himachal Pradesh Bulk Drug Park

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Superintendent Grade-1
O/o the Deputy Commissioner
Una, District Una, HP

File No. 31026/54/2020-Policy
Government of India
Ministry of Chemicals and Fertilizers
Department of Pharmaceuticals

Dated: 27th July, 2020

Guidelines of the Scheme "Promotion of Bulk Drug Parks"

1. Background

- 1.1. Drugs play a vital role in healthcare delivery in the country. Continuous supply of drugs is necessary to ensure delivery of affordable healthcare to the citizens. Any disruption in supply of drugs can have significant adverse impact on drug security of the country.
- 1.2. Indian pharmaceutical industry is the 3rd largest in the world by volume and 14th largest in terms of value. India contributes 3.5% of total drugs and medicines exported globally. However, despite these achievements, India is significantly dependent on import of some of the critical basic raw materials, viz., bulk drugs that are used to produce the finished dosage formulations. India imports bulk drugs largely for economic considerations. Bulk drugs accounted for 63% of the total pharmaceutical imports in the country during 2018-19.
- 1.3. Future growth of pharmaceutical sector is contingent upon our ability to ensure un-interrupted supply of quality bulk drugs and our capacity to upscale their manufacturing during emergency situations. Self-reliance in manufacturing of bulk drugs is, therefore, highly desirable.
- 1.4. With a view to significantly bring down the manufacturing cost of bulk drugs and thereby increase the competitiveness of the domestic bulk drug industry by providing easy access to standard testing & infrastructure facilities, a Scheme called "Promotion of Bulk Drug Parks" has been approved by the Government of India on 20th March 2020.
- 1.5. The Scheme has been notified vide Gazette notification no. - 31026/16/2020-Policy, dated - 21/07/2020.

2. Objective

- 2.1. To promote setting up of bulk drug parks in the country for providing easy access to world class Common Infrastructure Facilities (CIF) to bulk drug units located in the park in order to significantly bring down the manufacturing cost of bulk drugs and thereby make India self-reliant in bulk drugs by increasing the competitiveness of the domestic bulk drug industry.
- 2.2. To help industry meet the standards of environment at a reduced cost through innovative methods of common waste management system.

Page 1 of 31

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O/o the Deputy Commissioner
Una, District Una, HP

36(A)

Annexure P-2/Page No. 35 Translated copy

1. Copy of the Record of Rights (Jamabandi) — Second New Settlement — Mahal and Mauza Poliyanwit — Year 1998-99 — Sub-Tehsil Haroli, District Una, H.P.

Entry in the *Wajib-ul-Arz*

2. Our Mahal contains no land classified as Shamlat Deh. In addition to this, the remaining area within our Mahal consists of Government grazing land, subject to the following customary rights:-
- 1) Grazed 2) Grass cutting for fodder 3) Part for grazing and browsing 4) Bring the fallen stone slabs to use as fertilizer 5) Wood for construction and approval from the Forest Department 6) Dry wood for the daily cooking stove 7) Wood for cremating the dead 8) Wood for the funeral bier and other requirements for transporting the deceased to the cremation ground 9) Wood for marriage 10) For the allotment of wood varieties 11) Wooden household utensils: Mortar and Pestle 12) For scattering medicine 13) Drying in the sun 14) For a thatched roof 15) For any other type of house 16) Bushes or tree branches for fencing 17) Wild Fruits, Flowers and herbs for personal use 18) Wild Honey 19) Stones and soil for building houses 20) Pathways or Trails 21) Water for humans or for livestock 22) It is our free right to have promises fulfilled.

True Translated Copy
Shandh Sharma Ac

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38(A)

Annexure P-3 Translated copy

Transfer 315
Pool

Copy of the Rapatt Rojnamcha in the year 2019-2020 Mahal or Mauja Poliyanwit Dated: 23rd June, 2020

As per the letter number Endost No. 687-89 DRO/LR dated 22.06.2020 of the District Collector Una, Jamabandi in the year 2018-19 Mahal Likhiya and Mauja Poliyanwit Khevat/ Khatauni, 130 min/148 min number Khasran 710-711-711/1 kitta-3, Rakba 108-36-66. The ownership of the land (Khana Malkiyat) vests with the Government of Himachal Pradesh. The cultivation rights (Khana Kasht) were transferred from the recorded cultivators (Wartandars)—as per Mutation Entry No. 192 regarding the transfer of cultivation rights—to the Government of Himachal Pradesh, which subsequently assumed self-possession of the land. This pertains to an area of equivalent extent situated within Mahal Janani, as recorded in the Jamabandi (Land Records) for the year 2016-17, specifically within Mahal Janani and Mauza Poliyanwit, under Khasra Numbers 247/285 (Min) and 66.-68-303-312-315-489-605-805-820-823-839-961-926-963-1126-1128-1141-1146-1148-1138-1453-1545-1554-1663-1558-962 Kita 26 Rakba 108-3668. The ownership of the land (Khana Malkiyat) vests with the Government of Himachal Pradesh. The cultivation rights (Khana Kasht) were transferred

from the recorded cultivators (Wartandars)—as per Mutation Entry No. 328 transfer pool and Jamabandi year 2013-14 Mahal and Mauja Poliyanwit year Khewat /Khatauni 428/505 min number 1620-1621-1622-1623-1624-1626-1625 kita 7 Rakba 63-61-23, The ownership of the land (Khana Malkiyat) vests with the Government of Himachal Pradesh. The cultivation rights (Khana Kasht) were transferred from the recorded cultivators (Wartandars)—as per Mutation Entry No. 192 regarding the transfer of cultivation rights—to the Government of Himachal Pradesh, which subsequently assumed self-possession of the land. This pertains to an area of equivalent extent situated within Mahal Janani, as recorded in the Jamabandi (Land Records) for the year 2016-17, specifically within Mahal Janani and Mauza Poliawit, 24 min. 285 number khasran 114-402-711-979-1101-1118-1124-1164-1167-1179-1180-1181-1182-1251-1559-1580-1611 kita 17 rakba-63-61-38. The ownership of the land (Khana Malkiyat) vests with the Government of Himachal Pradesh. The cultivation rights (Khana Kasht) were transferred from the recorded cultivators (Wartandars)—as per Intkal No. 327 regarding the transfer of cultivation rights—to the Government of Himachal Pradesh, which subsequently assumed self-possession of the land. This pertains to an area of equivalent extent situated within Mahal Janani

True Translated Copy
Shankh Sharana Advocate

No. Ind/1/Dev/Land Transfer/- 392
 Office of the General Manager,
 District Industries Centre,
 Una, District Una (H.P.)
 Dated 10-06-2020

To DRO
 for n/a
 11/6/2020

To

✓ The Deputy Commissioner,
 Una, District Una H.P.

Subject: Identification of land for setting-up of Bulk Drug Park

Sir,

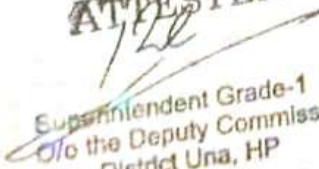
Government of India is going to sanction one Bulk Drug Park for the state of Himachal Pradesh. For this project land measuring approximately 1000 to 1500 acre is required.

It is therefore requested to kindly identify the suitable government land for this project and provide revenue papers so that land can be got transferred in the name of Department of Industries.

Yours faithfully


 (Anshul Dhiman)
 General Manager,
 District Industries Centre,
 Una, Distt. Una (H.P.)
 Tele/fax: - 01975-223002
 Email id: gmdicuna12@gmail.com

NOTED
 11/6/2020

ATTESTED

 Superintendent Grade-1
 Of the Deputy Commissioner
 Una, District Una, HP

रजिस्टर इन्तकालात मौजा दिवा

नम्बर हदबस्त

34 तहसील उदय

जिला उदय

इन्द्राज जमाबन्दी गुजस्ता या आखिरी वाका इन्तकाल जिसकी तरमीम मतलब है इन्द्राज जमीन जो अब कारत किया जाएगा

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
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DLR Form No. 12

रजिस्टर इन्तकालात मौजा दिगायल

नम्बर हदबस्त

24 तहसील दिगायल

जिला 27

इन्दाज जमाबन्दी गुजस्ता या आखिरी वाका इन्तकाल जिसकी तरमीम मतलूब है								इन्दाज जमीन जी अब कायम किया जाएगा						
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	130 फी 156 फी		दिगायल प्रदेश सरम नरम	अवला खान नरम	710 48-73-49 वेवा करीम 711 45-23-28 वेवा करीम		152 159	दिगायल प्रदेश सरम नरम	अवला खान नरम	710 48-73-49 वेवा करीम 711 45-23-28 वेवा करीम				

Handwritten signature

रजिस्टर इन्तकालात मौजा <u>दिब्रि</u>			नम्बर हदबस्त					जम्हासील <u>उमर</u>		जिला <u>उमर</u>			
इन्द्राज जमाबन्दी गुजश्ता या आखिरी वाका इन्तकाल जिसकी तरमीम मतलब है								इन्द्राज जमीन जो अब कारत किया जाएगा					
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नम्बर शुमार	नम्बर खाला जमाबन्दी साबिक	नाम तरफ या वाह	नाम मालिक व ऐहवाल	नाम कारतकार व ऐहवाल	नम्बर व नाम खेत रकबा व किस्म जमीन	मुआमला या लगान	नम्बर खाला जमाबन्दी जरीद	नाम मालिक व ऐहवाल	नाम कारतकार व ऐहवाल	नम्बर व नाम खेत रकबा व किस्म जमीन	मुआमला या लगान	नम्बर और तारीख इन्तकाल मतलब जे व जेर रहल	फौस वाखिल खारिल रिपोर्ट व हुक्म
194 प्रसे	130 158 प्रसे		दिगम्बर उदय हामर नरवर	हामर हामर नरवर	711/1 14-3989 बगल प्रसा 3 108-3686 प्रसे बगल नरवर			दिगम्बर उदय हामर नरवर	अबदा उदय हामर नरवर	711/1 14-3989 कारतकार प्रसा 3 108-3686 बगल नरवर		प्रसा 3 बगल नरवर	

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जिला उमर

Palit Singh

EXECUTIVE SUMMARY

Periodic assessment of forest resources of the country based on robust scientific methodologies is a pre-requisite for monitoring of these resources and better planning for the forestry sector. Forest Survey of India, an organization under the Ministry of Environment, Forest and Climate Change, has been mandated to carry out a regular assessment of forest resources of the country using satellite data and field based information and publish the results in a biennial report named as India state of Forest Report (ISFR). The first report was published by FSI in 1987 and since then 17 such reports have been published by FSI. The ISFR 2023 is 18th in the series. The information on various forestry parameters given in the ISFR are very useful for monitoring of the resources, evaluation of the various policies and making better planning for optimum utilization of the forest resources. In addition, the inputs given in the report are very useful for monitoring of NDC targets, reporting of Green House Gas (GHG) inventory to UNFCCC for the forest land under the LULUCF sector, and country reporting to FAO for the Global Assessment of Forest Resources.

The first major input that goes into the ISFR is forest cover mapping of the country based on nationwide forest cover mapping using satellite data. The forest cover is defined as “all lands, more than one hectare with a tree canopy density of more than or equal to 10% irrespective of ownership, legal status and land use. Such lands may not necessarily be a recorded forest area. It also includes orchards, bamboo and palm”. In the current cycle, Forest Cover Mapping has been carried out using medium-resolution indigenous satellite data, with a spatial resolution of 23.5 m sourced from the Indian Space Research Organization’s (ISRO) indigenous LISS-III sensor, part of the IRS Resourcesat satellite series, at a scale of 1: 50,000. This satellite data was acquired for all states within the timeframe of October 2021 to December 2021. In certain regions of the country, such as the North Eastern region, the coastal belt, and the Andaman and Nicobar Islands, additional satellite images were procured for the period from January 2022 to April 2022, to obtain better-quality satellite imagery. This specific time window was chosen because it typically offers cloud-free satellite data and full vegetation foliage, resulting in enhanced reflectance and precise satellite image interpretation.

The classification of forest cover used in the present report is based on tree canopy density, viz., Very Dense Forest (VDF) having canopy density equal to or more than 70%, Moderately Dense Forest (MDF) having canopy density equal to or more than 40% but less than 70%, and Open Forest (OF) having canopy density equal to or more than 10% but less than 40%.

The Forest Cover is assessed using an approach involving satellite digital image processing; visual image analysis; ground verification by the analysts and State Forest Departments; incorporation of post-field corrections; quality checks

including ground validation by officers; followed by generation of output in the form of maps and area statistics.

Over the years, this methodology has continuously evolved and improved to keep pace with advancing technology and the latest image interpretation techniques. Since the initial forest assessment report in 1987, the methodology for Forest Cover Mapping has been consistently refined and updated. To ensure consistency, uniformity, and a high level of accuracy in the Forest Cover Mapping exercise, all steps of the methodology have been standardized. To minimize subjectivity, a comprehensive manual has been developed to guide and facilitate these processes, helping to maintain the quality and reliability of the mapping results.

The second major input that goes into ISFR is based on the inventory of Forests and Trees Outside Forests (TOF) under the National Forest Inventory (NFI) Programme of FSI. FSI launched a National Forest Inventory in 2002, with the onset of the 10th five-year plan, by developing a sampling design, to generate the national level estimates of growing stock and other parameters. Under this NFI design, the country was stratified into 14 physiographic zones and 60 districts were selected for the detailed inventory for a cycle of 2 years. About 3,500 sample plots were inventoried in the forest areas and 5000 sample plots were inventoried in TOF every year. FSI modified the sampling design of NFI in 2016, considering the data requirements at National and International level, to generate the precise estimates at the State level and to reduce the revisit time from 20 years to 5 years. Under the modified design, FSI has switched over to a grid based design having uniform grids of size 5 km x 5 km and selecting specified grids each year for the detailed inventory. Under this design, FSI is laying about 6,000 plots in forest area and 10,000 plots in TOF areas every year. The information of growing stock, tree cover, bamboo stock, carbon stock, agroforestry and important characteristics are derived from the field inventory data collected from forest and TOF.

The ISFR 2023 has been produced into two volumes considering the wealth of information generated from forest cover mapping and NFI. The Volume-I gives the national level assessment such as forest cover, mangrove cover, forest fires, growing stock, carbon stock, agroforestry, important characteristics of forest and decadal change. The Volume-II gives information about forest cover for each State/UT of the country, districts and divisions and state wise information derived from the field inventory.

Salient findings

The key findings of the ISFR 2023 are as follows:

- The total forest and tree cover of the country is 8,27,356.95 km² which is 25.17% of the geographical area of the country. The total Forest Cover has an area of 7,15,342.61 km² (21.76%) whereas the Tree Cover has an area of 1,12,014.34 km² (3.41%).

- The current assessment shows an increase of 156.41 km² in the Forest Cover at national level as compared to the previous assessment.
- The total forest and tree cover of the country has increased by 1445.81 km² as compared to the last assessment of 2021.
- The maximum increase in forest and tree cover has been observed in the States of Chhattisgarh (683.62 km²) followed by Uttar Pradesh (559.19 km²), Odisha (558.57 km²) and Rajasthan (394.46 km²). The maximum decrease in forest and tree cover has been noticed in the state of Madhya Pradesh (612.41 km²) followed by Karnataka (459.36 km²), Ladakh (159.26 km²) and Nagaland (125.22 km²).
- The States showing maximum increase of Forest Cover inside the RFA/GW are Mizoram (192.92 km²) followed by Odisha (118.17 km²), Karnataka (93.14 km²), West Bengal (64.79 km²) and Jharkhand (52.72 km²), whereas the States showing the maximum decrease of Forest Cover inside the RFA/GW are Tripura (116.90 km²) followed by Telangana (105.87 km²), Assam (86.66 km²), Andhra Pradesh (83.47 km²) and Gujarat (61.22 km²).
- The forest cover outside RFA has been shown maximum increase in the state of Gujarat (241.29 km²) followed by Bihar (106.85 km²), Kerala (95.19 km²), Uttar Pradesh (79.27 km²) and Assam (74.90 km²). The states showing decrease in the forest cover outside RFA are Madhya Pradesh (344.77 km²) followed by Rajasthan (110.65 km²), Andhra Pradesh (55.19 km²), Arunachal Pradesh (45.32 km²) and Maharashtra (41.07 km²).
- The extent of TOF (forest cover outside the RFA & GW and tree cover) has been found to be 30.70 M ha, which is 37.11% of the total forest and tree cover in the country.
- The maximum tree cover has been found in the State of Maharashtra (14,524.88 km²) followed by Rajasthan (10,841.12 km²) and Uttar Pradesh (8,950.92 km²). The maximum positive change as compared to ISFR 2021 has been observed in Chhattisgarh (702.75 km²) followed by Rajasthan (478.26 km²) and Uttar Pradesh (440.76 km²). In general, twenty-one States and UTs have shown an increasing trend in tree cover, which indicates that agroforestry, is being promoted in these States
- Western Ghats Eco-Sensitive Areas (WGESA) occupies an area of approximately 60,285.61 km² based on the digital boundary provided by MoEF & CC. Forest cover in all districts under WGESA has been estimated as 44,043.99 km² (73%).
- FSI has carried out a decadal changes analysis of forest cover of WGESA and observed that there has been an overall loss of 58.22 km² in forest cover during the

last 10 years. Very Dense forest increased by 3,465.12 km², whereas Moderately Dense Forest and Open Forest decreased by 1,043.23 km² and 2,480.11 km².

- Forest cover in the hills districts of the country is 2,83,713.20 km², which is 40% of the total geographical area of these districts. In the current assessment, Forest Cover has in hill districts of the country has increased by 234.14 km².

- The total forest and tree cover in the North Eastern region is 1,74,394.70 km², which is 67% of geographical area of these states. The current assessment shows a decrease of forest cover of 327.30 km² in the region.

- The total Mangrove cover of the country is 4,991.68 km², which accounts for 0.15 % of the country's total geographical area. Among this, Very Dense Mangrove comprises 1,463.97 km² (29.33%) of the total Mangrove cover, Moderately Dense Mangrove is 1,500.84 km² (30.07%) while Open Mangroves constitute an area of 2,026.87 km² (40.60%). In comparison to the 2021 assessment, there has been a net decrease of 7.43 km² in the country's Mangrove coverage. Gujarat has a notable decrease of 36.39 km². Notable increase in Mangrove forest cover is observed in Andhra Pradesh (13.01 km²), followed by Maharashtra (12.39 km²).

- During the fire season 2023-24, the number of fire hotspots detected by SNPP-VIIRS sensor were 2,03, 544 as against 2,23,333 in 2021-22 seasons and 2,12,249 in 2022-23 season.

- Top three States where fire incidences have been observed the most in 2023-24 season are Uttarakhand, Odisha and Chhattisgarh.

- The total growing stock of wood in the country is estimated at 6,429.64 M m³, which comprises of 4,478.89 M m³ inside forest areas and 1,950.75 M m³ outside recorded forest areas (TOF). There is a total increase of 262.32 M m³ (4.25%) in the growing stock of the country as compared to the estimates reported in ISFR 2021. Out of this, the increase in growing stock is 90.92 M m³ (2.07%) inside the forests, and 171.40 M m³ (9.63%) outside the forest areas.

- It is observed that the growing stock at the national level has been estimated as 86.10 m³ per ha in forest areas.

- Arunachal Pradesh has maximum growing stock (457.83 M m³) in forests, followed by Uttarakhand (400.02 M m³), Chhattisgarh (398.54 M m³) and Madhya Pradesh (387.18 M m³). In TOF, Maharashtra has maximum growing stock (213.93 M m³) followed by Karnataka (137.62 M m³), Madhya Pradesh (130.46 M m³) and Chhattisgarh (129.04 M m³).

- Among the States, the highest per ha growing stock in forest is in Himachal Pradesh (219.46 m³) followed by Kerala (179.78 m³) and Uttarakhand (164.39 m³). Among the UTs, the highest per ha growing stock in forest is in Jammu & Kashmir (296.22 m³) followed by A&N Islands (246.61 m³) and Chandigarh (78.64 m³).

- Inside the forests, *Shorea robusta* has the maximum contribution in total volume (11.43%), followed by *Tectona grandis* (4.46%), *Pinus roxburghii* (4.43%) and *Terminalia tomentosa* (3.59%).

- In the Trees Outside Forests, *Mangifera indica* contributes maximum volume of 13.25% to total volume followed by *Azadirachta indica* (7.00%), *Madhuca latifolia* / *Madhuca longifolia* / *Madhuca indica* (4.37 %) and *Cocos nucifera* (4.16 %).

- The potential production of industrial wood from TOF has been estimated as 91.51 M m³ per year. There is an increase of 22.47 M m³ in the potential production of industrial wood as compared to the estimates reported in ISFR 2017.

- The total bamboo bearing area of the country has been estimated to be 1,54,670 km². There is an increase of 5,227 km² in the bamboo bearing area of the country as compared to the previous assessment reported in ISFR 2021.

- Madhya Pradesh has maximum bamboo bearing area of 20,421 km², followed by Arunachal Pradesh (18,424 km²), Maharashtra (13,572 km²), and Odisha (12,328 km²). It has been observed that bamboo-bearing area in Arunachal Pradesh has shown the highest increase of 2,685 km² followed by Madhya Pradesh (2,027 km²). Similarly, Karnataka has shown the highest decrease of 1,290 km² in the bamboo bearing area, followed by Manipur (860 km²).

- Total tree green cover under agroforestry at the national level has been estimated at 1,27,590.05 km² in 2023. There is a total increase of 21,286.57 km² (20.02%) in the total tree green cover under agroforestry of the country as compared to the estimates reported in ISFR 2013.

- The total growing stock under agroforestry in the country is estimated at 1,291.68 M m³ in 2023. There is a total increase of 286.94 M m³ (28.56 %) in the growing stock under agroforestry of the country as compared to the estimates reported in ISFR 2013.

- Among the States, the highest growing stock in agroforestry is observed in Maharashtra (136.45 M m³) followed by Karnataka (98.31 M m³), Odisha (88.53 M m³) and Rajasthan (86.26 M m³). Among the UTs, the highest growing stock is observed in Jammu & Kashmir (29.59 M m³) followed by A&N Islands (0.90 M m³) and Dadra & Nagar Haveli and Daman & Diu (0.53 M m³).

- Top five prevalent species in agroforestry as given in ISFR 2013 were *Mangifera indica*, followed by *Areca catechu*, *Cocos nucifera*, *Azadirachta indica*, and *Acacia arabica* / *Acacia nilotica*. On the other hand, as per ISFR 2023 the top five prevalent species in agroforestry are *Mangifera indica*, followed by *Azadirachta indica*, *Prosopis juliflora* / *Neltuma juliflora*, *Areca catechu*, and *Eucalyptus species*.

- The carbon stock for 2023 has been estimated as 7,285.5 Mt. There is an increase of 81.5 Mt of carbon stock as compared to the estimates of previous assessment. The annual increase of carbon stock is estimated as 40.75 Mt, which is 149.42 Mt of CO₂ equivalent. Soil organic carbon is the largest pool of forest carbon accounting for (55.06%) followed by AGB (32.69%), BGB (10.09%), Litter (1.48%) and Dead Wood (0.78%).

- Arunachal Pradesh has maximum carbon stock of 1,021 Mt followed by Madhya Pradesh (608 Mt), Chhattisgarh (505 Mt) and Maharashtra (465 Mt). The per hectare carbon stock among different States/UTs indicates that Jammu & Kashmir is contributing maximum per hectare carbon stock of 174.10 t/ha, followed by Sikkim (169.20 t/ha), Himachal Pradesh (163.68 t/ha) and, Andaman & Nicobar Islands (161.62 t/ha).

- Regarding the monitoring of the target of NDC, the current assessment shows that India has reached to 30.43 billion tonnes of CO₂ eq, which indicates that as compared to the base year of 2005, we have already reached to 2.29 billion tonnes of additional carbon sink.

During the decades 2013-2023, the changes in different forestry parameters are positive and encouraging as given follows:

- The forest cover of the country has shown an increase of 16,630.25 km² out of which increase inside RFA/GW is 440.47 km² and increase outside RFA/GW is 16,189.78 km². In the hill districts of the country, the forest cover has increased by 2,649.04 km².

- Mangrove cover of the country has increased by 296.33 km².

- The tree cover has shown an increase of 20,747.34 km².

- The tree green cover in the agroforestry has increased by 21,286.57 km² and growing stock in agroforestry has increased by 286.94 M m³.

- The growing stock in forest and TOF has increased by 305.543 M m³ and 466.07 M m³ respectively.

The important characteristics of forests have been analyzed for forest enabling conditions, disturbances in forests area, and status of forest vegetation; and given in a separate chapter. Some of the highlights are given as follows:

- There is a general improvement in soil health (87.16% of shallow to deep soil as against 83.53% in 2013) reflected by improvement in humus (18.04% medium to deep humus as against 11.43% in 2013) which is, in turn, reflected in better grass cover (17.21% dense to very dense grass cover as against 15.64% in 2013) and better undergrowth (25.58% dense to very dense undergrowth as against 20.32% in 2013).
- The soil organic carbon has also increased marginally during this period from 55.85 tonnes per hectare to 56.08 tonnes per hectare.
- The load of moderate to heavy grazing has come down to 35.79% as compared to 41.04% in 2013.
- Biotic influences on forests have also come down to 26.66% from 31.28% in 2013. All this has reflected in increase in forest areas under mixed size classes (38.11% as against 21.12% in 2013), which indicates improved floral biodiversity, and improved surroundings for faunal biodiversity.

Table: Forest and Tree Cover of India

Class	Area	in km ²
		Percentage of GA
Forest Cover	7,15,342.61	21.76
Tree Cover	1,12,014.34	3.41
Total Forest and Tree Cover	8,27,356.95	25.17
Scrub	43,622.64	1.33
Non Forest	24,16,489.29	73.50
Geographical Area of the country	32,87,468.88	100.00

Palnit Singh

Online RTI

No.RTI/ 12266
HP. Forest Department

From:

**PIO-cum-Supdt. Gr.II
O/o Divisional Forest Officer, Una.**

To

Sh. Rohit Singh ,
Address:- 96 Vasant Vihar, Near Rakkar Colony,
174303, Una H.P

Dated Una, the 7.3.2026

Subject: - Information under RTI-2005

Sir


Refer to your online RTI application , on the above cited subject.

2. As requested by you vide your application under reference, the requisite information consisting 1 page is enclosed herewith for favour of information and necessary action please.

If you are not satisfied with the information being supplied, you have right to prefer an appeal before 1st Appellate Authority i.e Divisional Forest Officer, Una with in 30 days.

Encl: As above.

Yours faithfully,


PIO-cum-Supdt. Gr.II
O/o Divisional Forest Officer, Una.



No: Ind/U/Dev/BDP/3919-A
 Office of the Joint Director Industries,
 District Industries Centre, Una, H.P.
 Dated: 28-02-2026

To

1. The Divisional Forest Officer, Una
2. The Regional Officer, Himachal Pradesh State Pollution Control Board

Subject: Confidentiality of Data Related to Bulk Drug Park Project.

Sir,

It is submitted that this office has shared extensive data and documentation pertaining to the Bulk Drug Park Project at Village Polian, District Una, Himachal Pradesh with your esteemed offices for necessary examination and statutory compliance. It has come to our notice that certain anti-national elements are attempting to access this sensitive information with the ulterior motive of misusing it to derail the project.

The Bulk Drug Park is a project of national importance, with significant implications for industrial development, public welfare, and national security. In this context, it is imperative that all data and records related to the project are handled with the utmost confidentiality and discretion.

You are therefore requested to ensure that no information, documents, or data concerning the Bulk Drug Park project are shared with any third party, individual, or organization without the formal approval of this office. Strict adherence to this directive will safeguard the integrity of the project and prevent any misuse of sensitive information.

Yours Faithfully

Amit
 Joint Director (Ind.)
 Distt. Industries, Centre,
 Una, Distt. Una, H.P.,
 Dated

Endst: As above

Copy to :-

1. The Director Industries Cum managing Director HPBDPIL, Majitha House Shimla-171002.

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31/3/26



Joint Director (Ind.)
 Distt. Industries, Centre,
 Una, Distt. Una, H.P.,



सूचना का अधिकार
Right to Information
Govt. of Himachal Pradesh

Important Information नई आरटीआई आवेदन दर्ज करने के लिए सभी आवेदकों को नागरिक लॉगिन (Citizen L

Menu

History

Home History

RTI History

REGISTRATION NUMBER	HPRTI-73271
NAME	Rohit Singh
DATE OF FILLING	06.02.2026
PENDING WITH	FAA : Hamirpur circle > Forest(DFO Una Forest Division Una)

CONTACT DETAILS

MOBLE NUMBER	7018013195
EMAIL ID	katwallegal@gmail.com

RTI DETAILS

SUPPORTING DOCUMENTS (IF ANY)	No Document
STATUS	PENDING
SUBMITTED ON	06.02.2026

HISTORY

SNO.	ROLE	USER	COMMENTS	STATUS	DATE
2	Applicant		<p>To The First Appellate Authority (FAA) Office of the Conservator of Forests Forest Circle, Una District Una, Himachal Pradesh 174303 Subject: First Appeal against non supply of information by the PIO, Office of the Divisional Forest Officer, Una Division, regarding tree felling permissions, enumeration, inspection reports, and related records for Phase 1 and Phase 2 of the Bulk Drug Park, Polian Beet, Una. Appellant: Rohit Singh 96, Basant Vihar, Near Rakkar Colony District Una, Himachal Pradesh 174303 Phone: 7018013195 Email: katwallegal@gmail.com RTI Application Date: 06.02.2026 PIO Office: Divisional Forest Officer, Una Division 1. Background I filed an RTI application dated 06.02.2026 seeking information related to tree felling, enumeration, permissions, inspection reports, compensatory afforestation plans, and GIS layouts for Phase 1 and Phase 2 of the Bulk Drug Park, Polian Beet, Haroli, Una. More than 30 days have passed, and the PIO has neither provided the information nor issued any written reply, which constitutes: Deemed refusal under Section 7(2) of the RTI Act. Violation of Section 7(1) (failure to respond within 30 days). Obstruction of access to information without reasonable cause. 2. Grounds for Appeal 2.1 Non response by PIO The PIO has failed to provide: Any reply within the statutory period. Any justification for delay. Any partial information or denial citing exemptions. This is a clear violation of Sections 7(1) and 7(2) of the RTI Act. 2.2 Information sought is directly related to environmental compliance The requested information includes: Tree enumeration lists Tree felling permissions Inspection reports Compensatory afforestation plans GIS maps of felling zones Public objections and action taken reports All these are</p>	APPEAL	14.03.2026

public records routinely maintained by the Forest Department and cannot be denied under any exemption of Section 8. 2.3 Larger public interest The Bulk Drug Park involves large scale tree felling (approx. 21,700 trees in Phase 1 and 146 trees in Phase 2). Transparency is essential to ensure: Compliance with Forest Conservation norms Verification of enumeration accuracy Prevention of illegal felling Monitoring of compensatory afforestation Thus, disclosure is mandated under Section 4(1)(d) and Section 8(2). 3. Reliefs Sought I respectfully request the First Appellate Authority to: 3.1 Direct the PIO to immediately provide complete information As originally requested in my RTI dated 06.02.2026: 1. Tree Felling Plan / Enumeration Reports for Phase 1 and Phase 2 2. Inspection reports, GPS tagged maps, photographs 3. Permissions / sanctions / office orders issued for tree felling 4. Compensatory Afforestation Plan with site details and budgets 5. GIS/KML/Shapefiles of approved felling zones 6. Copies of objections/representations and action taken reports 3.2 Provide information free of cost Under Section 7(6), since the PIO failed to respond within 30 days. 3.3 Initiate action under Section 20 For: Failure to respond within the statutory period Deemed refusal Obstruction of information without reasonable cause 3.4 Direct the PIO to maintain proper RTI registers and compliance records Given the seriousness of environmental matters and statutory obligations. 4. Declaration I affirm that the facts stated in this appeal are true and correct to the best of my knowledge. Appellant: Rohit Singh

1	Applicant	To The Public Information Officer (PIO) Office of the Divisional Forest Officer (DFO) Forest Department, Una Division District Una, Himachal Pradesh 174303 Subject: Request for information regarding treefelling permissions,	SUBMITTED	06.02.2026
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enumeration, and plans for Phase1 and Phase2 of the Bulk Drug Park, Polian Beet, Una. Sir, Kindly provide the following information under the Right to Information Act, 2005, relating to the proposed and ongoing tree felling inside the Bulk Drug Park project area, Polian Beet, Tehsil Haroli, District Una:

INFORMATION REQUESTED

1. Copy of the approved TreeFelling Plan / Tree Enumeration Report - Complete enumeration list of all trees proposed to be felled in Phase1 (approx. 21,700 trees as per project documents). - Complete enumeration list of all trees proposed to be felled in Phase2 (approx. 146 trees as per project documents). - Specieswise, girthwise, and locationwise details of each tree.
2. Copy of the Forest Departments site inspection reports - All inspection notes, field verification reports, GPStagged maps, and photographs prepared by the Forest Department for Phase1 and Phase2. - Any joint inspection reports conducted with HPBDPIL, HPSIDC, or any other agency.
3. Copy of permissions / approvals granted - Copy of the Tree Felling Permission / Sanction Order issued for Phase1 and Phase2. - Copies of all office orders, sanctions, or approvals authorizing tree cutting inside the project area. - Copies of any conditions imposed by the Forest Department while granting permission.
4. Copy of Compensatory Afforestation (CA) Plan - Approved CA plan for Phase1 and Phase2. - Location of CA sites, number of saplings to be planted, species to be planted, and monitoring mechanism. - Budget allocation and executing agency details.
5. Copy of the final approved layout showing treecutting zones - GIS map / KML file / shapefile showing the exact areas where tree felling is approved in Phase1 and Phase2. - Any revised layout submitted by the Project Proponent after ADS or EAC directions.
6. Any

objections or representations received -
Copies of objections, complaints, or
representations received from the
public regarding tree felling in the Bulk
Drug Park area. - Action taken report on
each representation. Declaration I am
an Indian citizen seeking information in
public interest. Kindly provide the
information within 30 days as
mandated under the RTI Act. Applicant:
Rohit Singh 96, Basant Vihar, Near
Rakkar Colony District Una, Himachal
Pradesh 174303 Phone: 7018013195
Email: katwallegal@gmail.com Date:
06.02.2026

PRINT

Last Updated on : 26 Nov 2025

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Online RTI

No.RTI/ 12266
HP Forest Department

From

PIO-cum-Supdt. Gr.II
O/o Divisional Forest Officer, Una.

To

Sh. Rohit Singh ,
Address:- 96 Vasant Vihar, Near Rakkar Colony,
174303, Una H.P

Dated Una, the 7.3.2026

Subject: - Information under RTI-2005

Sir

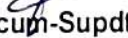
Refer to your online RTI application , on the above cited subject.

2. As requested by you vide your application under reference, the requisite information consisting 1 page is enclosed herewith for favour of information and necessary action please.

If you are not satisfied with the information being supplied, you have right to prefer an appeal before 1st Appellate Authority i.e Divisional Forest Officer, Una with in 30 days.

Encl: As above.

Yours faithfully,


PIO-cum-Supdt. Gr.II
O/o Divisional Forest Officer, Una.

No: Ind/U/Dev/BDP/3919-A
 Office of the Joint Director Industries,
 District Industries Centre, Una, H.P.
 Dated: 28-02-2026

To

1. The Divisional Forest Officer, Una
2. The Regional Officer, Himachal Pradesh State Pollution Control Board

Subject: Confidentiality of Data Related to Bulk Drug Park Project.

Sir,

It is submitted that this office has shared extensive data and documentation pertaining to the Bulk Drug Park Project at Village Polian, District Una, Himachal Pradesh with your esteemed offices for necessary examination and statutory compliance. It has come to our notice that certain anti-national elements are attempting to access this sensitive information with the ulterior motive of misusing it to derail the project.

The Bulk Drug Park is a project of national importance, with significant implications for industrial development, public welfare, and national security. In this context, it is imperative that all data and records related to the project are handled with the utmost confidentiality and discretion.

You are therefore requested to ensure that no information, documents, or data concerning the Bulk Drug Park project are shared with any third party, individual, or organization without the formal approval of this office. Strict adherence to this directive will safeguard the integrity of the project and prevent any misuse of sensitive information.

Yours Faithfully

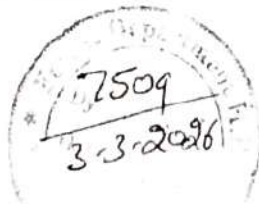
Asmit
 Joint Director (Ind.)
 Distt. Industries, Centre,
 Una, Distt. Una, H.P.,
 Dated

Endst: As above

Copy to :-

1. The Director Industries Cum managing Director HPBDPIL, Majitha House Shimla-171002.

RK
G
27/2/26



Joint Director (Ind.)
 Distt. Industries, Centre,
 Una, Distt. Una, H.P.,

Poljit Singh

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No. Ind.Dev.F(16) Sanctions/BDP/2023/- 154-162
 Government of Himachal Pradesh
 "Directorate of Industries"

28/09/2024

Dated: Shimla-171002; the

OFFICE ORDER

Consequent upon approval accorded by the High Powered Committee of State Implementing Agency (SIA) of Bulk Drug Park (BDP) in its third Meeting held on 03.11.2023 under the Chairmanship of the Hon'ble Industries Minister, H.P., administrative approval amounting to Rs. 11,75,00,000/- (Rupees Eleven crore seventy five lakhs) only and Exp. sanction amounting to Rs.3,52,50,000/- (Rupees Three Crore fifty two lakhs fifty thousand) only as 1st installment i.e. equivalent to 30% of the estimated amount is hereby accorded to defray the expenses for the execution of the work as detailed below, subject to the condition that all codal formalities will be completed in this behalf:-

Sr. No.	Name of Work	Admin. Approval	Exp. Sanction	Executing Agency
1.	Providing recharge structures at the source for water sustainability Bulk Drug Project area Una.	11,75,00,000/-	3,52,50,000/-	Jal Shakti Vibhag

This sanction is accorded in view of the delegation of powers of State Government contained in Finance Departments instructions vide No. Fin-9(A)-(11)-11/20024 dated 3.6.2014. This is the prior approval of the competent authority.



 Managing Director-Cum-CEO,
 SIA, H.P. Bulk Drug Park.

Endst. No. Ind.Dev.F(16) Sanctions/BDP/2023/-

Dated: 27/09/2024

Copy for information and necessary action to:-

1. The Principal Secretary (Industries) to the Government of Himachal Pradesh, Shimla-2.
2. The Secretary (JSV) to the Government of Himachal Pradesh, Shimla-2.
3. The Joint Secretary, Government of India, Department of Pharmaceuticals, Ministry of Chemical & Fertilizers, Shastri Bhawan, New Delhi-110001.
4. The Engineer-In-Chief, Jal Shakti Vibhag, Jal Shakti Bhawan, Tutikandi, Shimla-5 with the request to get the work executed at the earliest.
5. The Superintending Engineer, Jal Shakti Circle, Una, Distt. Una, H.P. with the request to get the work executed at the earliest.
6. The Executive Engineer, Jal Shakti Division, Una, Distt. Una, H.P. with the request to get the work executed at the earliest.


 Rajit Singh

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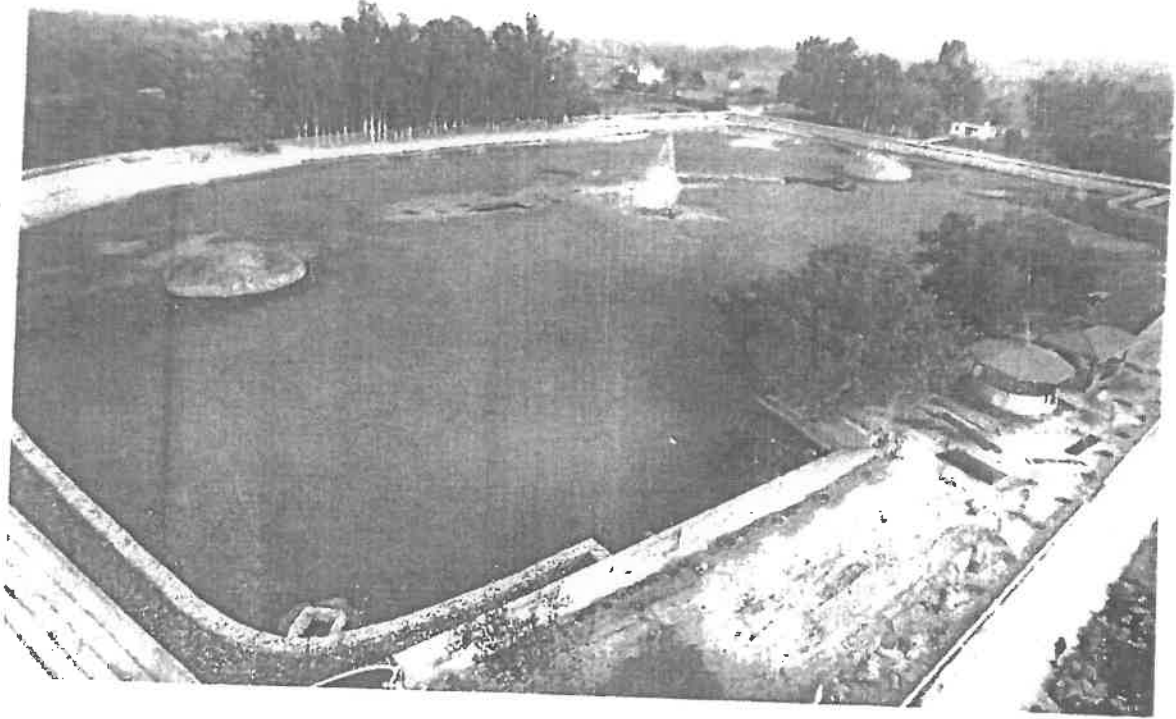
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7. The Branch Manager, Punjab National Bank, The Mall, Shimla with the request to remit Rs. 3,52,50,000/- (Rupees Three Crore fifty two lakhs fifty thousand) to the Executive Engineer, Jal Shakti Division, Una into Account No.924010008124287, Axis Bank, Una, IFSC Code UTIB0000857 from the account of the State Implementing Agency (SIA) namely Himachal Pradesh Bulk Drug-Park Infrastructure Ltd. (HPBDPIL) bearing Saving Account No. 4193000100088031.
8. The Joint Director of Industries, District Industries Centre, Una, Distt. Una, H.P. He is requested to keep proper follow-up of the work, get the work executed at the earliest and send periodical progress reports to this office.
9. Guard File.


Managing Director-Cum-CEO,
SIA, H.P. Bulk Drug Park.

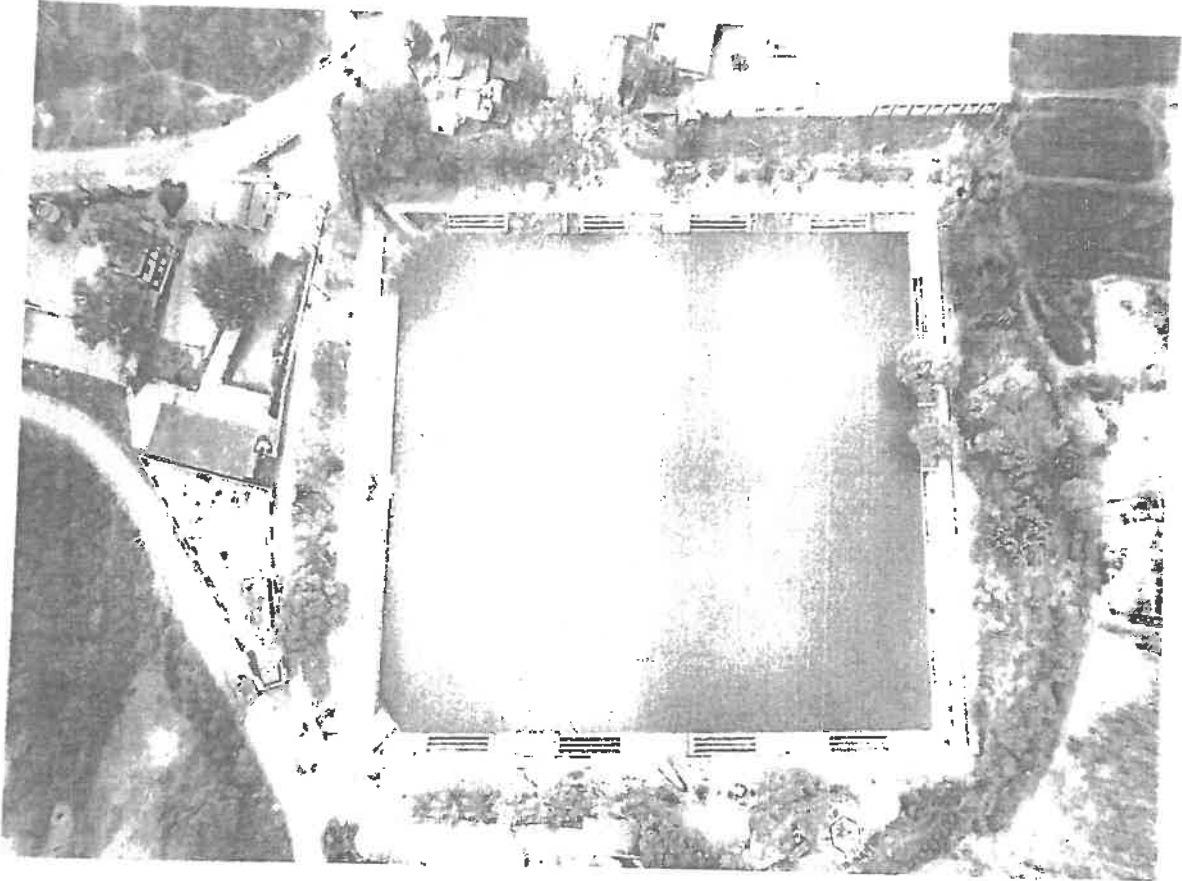
Annexure-II

Picture Pubowal Pond



PM
Senior Hydrogeologist
Ground Water Organisation
Jal Shakti Vibhag Una (H.P.)-17433

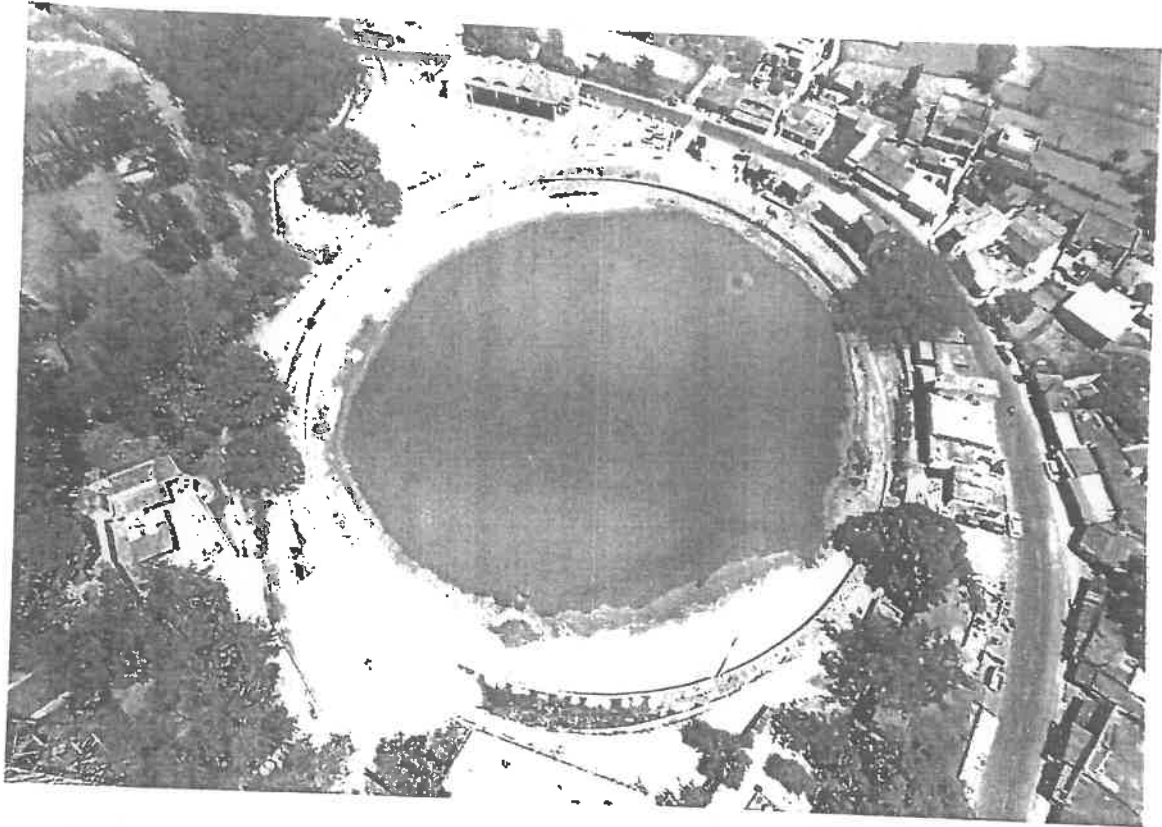
Picture Gondpur Jaichand Pond



Dr. A. K. Singh
Dr. A. K. Singh, Hydrogeologist
Ground Water Organisation
Jal Shakti Vibhag Una (H.P.)-174303

Annexure-IV

Picture Dulehar Pond



Me
Senior Hydrogeologist
Ground Water Organisation
Jal Shakti Vibhag Una (H.P.)-174303

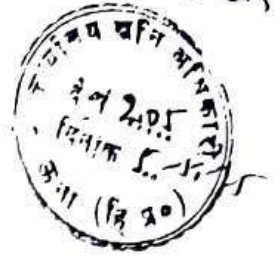
Himachal Pradesh
Jal Shakti Vibhag,

No.JSV-JSD Haroli-A.B.-UC file-Vol. I-2024-25/591-93

Dated:-05-05-25

To

The Mining Officer,
Cum Member Secretary, DMFT,
Una Distt. Una (HP).



Subject:- Regarding Sanction order.

Reference:- Your office letter No. Udyog-Bhu-Khani-Una-DMFT-232 dated 10.04.2025.

Kindly refer to the letter under reference on the cited subject. Enclosed find herewith the utilization certificate for the work "Construction/renovation of Pond (Talab) in village Gondpur Jaichand GP Gondpur Jaichand Tehsil Haroli, District Una (HP)" duly supported with the photographs for taking further necessary action at your end please.

DA:- As above.

Executive Engineer,
Jal Shakti Division, Haroli
Distt. Una (H.P.).-177220

Copy to the Superintending Engineer, Jal Shakti Circle, Una for information please.

Copy to the Deputy Commissioner cum Chairman DMFT Una w.r.t. Sanction order No. Udyog/Bhu/Khani-Una/DMFT dated 2497 dated 02.03.2024 for information please.

DA:- Photocopy of UC.


Executive Engineer,
Jal Shakti Division, Haroli
Distt. Una (H.P.).-177220

Copy issued to applicant Sh./Smt. Rohit Katwal
S/o D/o W/o..... R/o. G.G. Basant Vihar Rakkay
Tehsil.....Una.....Distt.....Una.....
Under RTI Act 2005

Mining Officer-cum-PIO
Una, Distt. Una (H.P.)

1	Name of District	Una 1735	89
2	Name of Project/Scheme	Construction/renovation of Pond (Talab) in village Gondpur Jaichand GP Gondpur Jaichand Tehsil Haroli, District Una (HP).	
3	Reference of Administrative Approval & Expenditure Sanction	Deputy Commissioner cum Chairman DMFT Una Sanction order No. Udyog/Bhu/Khani-Una/DMFT dated 2497 dated 02.03.2024 amounting to Rs. 25,00,000/-only	
4	Head of Account	Pradhand Mantri Khanij Kshetra Kalyan Yojna (PMKKKY).	
5	Location (Block/Panchayat/Village) of the scheme	Gondpur Jaichand	
6	Total estimated cost	Rs. 25,00,000/-only.	
7	Name & designation of executing agency	Executive Engineer, Jal Shakti Division, Haroli Distt. Una (HP)	
8	Amount Actually spent for completion of the sanctioned work	Rs. 25,00,000/-only.	
9	Balance, if any	-NA-	
10	Variation/saving if any	-NA-	
11	Date of completion of work	Completed	
12	MB/e-MB No. with section	51-Dulehar	
13	Sign. Board installed (Yes/ No)	Yes	

Certified that the work has been completed as per estimate/ designed plan.


Executive Engineer,
Jal Shakti Division, Haroli
Distt. Una (HP).

Copy issued to applicant Sh./Smt. Rohit Katwal
S/o. No. W/o. Basant Vihar Rakkar
Tehsil Una, Distt. Una
Under RTI Act 2005


Mining Officer-cum-PIO
Una, Distt. Una (H.P.)

DETAILED PROJECT REPORT: -

Name of Work: Rejuvenation and Restoration of Gondpur Jai Chand Pond for conservation and ground water recharge based on Natural Treatment System with STATE of ART Technology in Tehsil Haroli and Distt. Una Himachal Pradesh



DPR




Total Estimated Cost: Rs. 3430975.00 (34.31 Lakh)

31,98,278/-

Prepared by

EXECUTIVE ENGINEER
JAL SHAKTI VIBHAG, DIVISION Haroli,
CIRCLE Una, (Hamirpur ZONE),
HIMACHAL PRADESH


 Public Information Officer
 -cum-Executive Engineer
 Jal Shakti Division Haroli

November, 2024


DPR_Gondpur_Una

Page No-1


Glossary of Terms

Following is a glossary of terms used in this report, including abbreviations and acronyms commonly used in relation to STPs process, equipment and operations.

Abbreviation / Acronym	Full Term
AUWSP	Accelerated Urban Water Supply Program
ASP	Activate Sludge Process
BOD	Biochemical Oxygen Demand
CDP	City Development Plan
CPHEEO	Central Public Health and Environment Engineering Organization
CWR	Clear Water Reservoir
CSP	City Sanitation Plan
DPR	Detail Project Report
GIS	Geographical Information System
GoI	Government of India
Go HP	Government of Himachal Pradesh
kW	Kilo Watt
kWH	Kilo Watt Hour
LPCD	Liters Per Capita Per Day
MLD	Million Liters per Day
MI	Million Liter
M	Meter
mm	Millimeter
MBAR	Multi Baffled Anaerobic Reactor
NRCD	National River Conservation Directorate
NRCP	National River Conservation Program
O&M	Operation & Maintenance
OHSR	Overhead Service Reservoir
PHED	Public Health Engineering Department
QA&QC	Quality assurance & quality control


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Jal Shakti Division Haroli

Abbreviation / Acronym	Full Term
SLSC	State Level Selection Committee
SPS	Sewage Pumping Station
STP	Sewage Treatment Plant
SBR	Sequential Batch Reactor
UD&HD	Urban Development & Housing Department
ULB	Urban Local Body/Bodies
WSP	Waste Stabilization Ponds


Public Information Officer
-cum-Executive Engineer
Jal Shakti Division Hareli

Executive Summary

Conservation of water bodies are utmost important in India due to increasing demand of water requirements, and water shortage is an emerging scenario especially during summer season. Rivers, lakes, ponds, streams and wells are the sources of freshwater. Ponds are amongst the most diverse fresh water habitats that support many species including more uncommon, rare and even threatened species. Furthermore, pond is an ecosystem itself and it is formed from the cohabitation of plants, animals, microorganisms and its surrounding environment. Apart from the water requirements for domestic purposes, most of the manufacturing is also heavily depended on water. Many of the small water bodies in our surrounding have already disappeared leading to water shortage and biodiversity loss in the region. Therefore, initiatives must be undertaken to protect the existed ponds to safeguard the environment as well as the human wellbeing.

Jal Shakti Vibhag Himachal Pradesh under the esteemed guidance of Honorable Minister Jal Shakti Vibhag has taken initiative to perform a Proposal to retrieve and revive pond in Haroli constituency of Una Distt of Himachal Pradesh and to propose specific pond management activities that will ensure sustainable conservation of the pond. As upon the request, a one-month research study has been conducted, and this report contains detailed information on history, geography, biodiversity and environmental issues of the pond. A sustainable conservation approach to retain the cultural, social, and ecological significance of pond through transforming the pond bank as a wayside eco-tourism spot and biodiversity Garden with the participation of local community is also proposed in the report.


Public Information Officer
-cum-Executive Engineer
Jal Shakti Division Haroli

INTRODUCTION

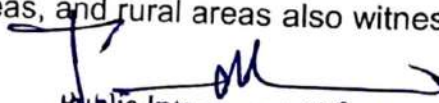
Ponds are the simplest surface water bodies which are closest to the heart of human being and of considerable ecological, social and cultural significance in every locality. On a world scale, ponds and small lakes dominate both the area of freshwaters and the number of basins too. Collectively, they have an overwhelmingly greater significance in human affairs than large lakes, and contribute greatly to the freshwater storage of organic matter.

Ponds are built in the past to hold water for agriculture and domestic uses. These water bodies not only provide drinking water, support livelihoods and biodiversity but also control runoff and act as natural rainwater recharging structures.

Most of the surface water in India faces vast quantity and quality threat. Many ponds have been degraded or lost, mainly due to anthropogenic activities such as change in agricultural activities, expansion of urban areas and pollution. Ponds have become more eutrophic owing to excessive nutrient additions and as a result they have often changed from macrophyte dominated and clear water states to turbid states, dominated by phytoplankton or floating water hyacinth or *Salvinia*.

With about 1.2 billion people having no access to drinking water and about 2.4 billion lacking basic sanitations, the symptoms of emerging global water crisis are too obvious. It is projected that the population under water stress will rise from 450 million at present to 2.7 billion by 2025 and Indian subcontinent is already being classified as the 'water stressed' region, meaning that water needs exceed its availability (CPHEEO, 2013).

Historically, these water bodies have met water demands of the population for centuries and a community management system had sustained them for a long period of time. However, now water crisis is very severe in highly populated urban areas, and rural areas also witness water shortage during summer season.


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Jal Shakti Division Haroli

These small water bodies are an intrinsic part of the eco system. A lake or pond is the water body which holds certain volume of water generally in all seasons of the year. They have traditionally served the function of fulfilling the water requirements of the local community for drinking, household uses like washing, agriculture, and fishing and also for religious and cultural purposes. Moreover, they also host a wide variety of flora and farandole.

Therefore, it is significant to protect and conserve water bodies such as ponds, streams, lakes etc. not only to meet the water demands of human beings but also to protect endemic and endangered biodiversity depend on these water bodies. It is the time to initiate efforts to restore, conserve, manage and maintain water bodies in our region.

This whole project is for underground water recharge, but look at the introduction.

SIGNIFICANCE OF CONSERVATION OF PONDS

A pond ecosystem is a fundamental unit in ecology that is formed from the cohabitation of plants, animals, microorganisms, and a surrounding environment. It refers to a community of freshwater organisms largely dependent on each other for surviving and maintaining a life cycle. Ponds are an important part of our culture also; partly because of their intrinsic historical value. Their sediment records can reveal us about our ancestors' way of life. Ponds are 'local water bodies' and play a crucial role in maintaining and encouraging the link between people and wildlife. They also provide many opportunities for education and experimental research across a widerange of subjects.

Ponds are vital for many rare and endangered species, both at regional and national levels. The networks of ponds support meta-populations of many aquatic species, including amphibians, invertebrates and wetland plants. Ponds are particularly important at the landscape scale: they have shown to contribute as much as to regional biodiversity as rivers or lakes, and they provide stepping-stones and increased connectivity between other freshwater habitats.

hbfcfofotUtf^{^^}
-cum-Executive Engineer
Jal Shakti Division Haroli

GONDPUR Jai Chand Pond is located at Gondpur in Haroli constituency of Una district, HP. It was a major source of water to the local community- especially for agricultural and domestic purposes, till a few decades back. The water body had greater ecological and cultural significances in the past. However, it has lost its original ecology and pristine form due to invasive aquatic algal/weed growth and accumulation of wastes. To conserve the pond, the community members as well as the Panchayath has conducted pond cleaning drive several times in the past in various years; however, most of them were found unsuccessful as a sustainable solution. The present condition of the pond is worse, and is at verge of destruction.

activities and objectives

This pre-project study aims at finding out information on GONDPUR Pond regarding its geographical details, history, cultural heritage, biodiversity and major environmental threats to propose a sustainable conservation of GONDPUR Pond. The study activities and objectives are specified as follows:

ACTIVITIES

- To conduct a land survey of the GONDPUR Pond and its surrounding area (only public land) and to generate geographical data of the pond
- To study the quality of water in the pond and also of the fauna and flora
- To conduct a community survey to explore various state holders of the pond
- To study the history, past and present usage pattern of the pond
- To study the nature of pollution of the pond and its sources

OBJECTIVES

- To propose a detailed project for the retrieval and maintenance of the pond with a sustainable management and governance plan. Improve the quality of the water discharged from Lake Hancock by reducing Total Maximum Daily Loads (TMDLs) to the lake. **This LAKE HANCOCK is in FLORIDA, USA**
- Preserve, and where feasible, enhance the natural greenway /wildlife corridor


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(Peace River /Green Swamp) through Polk County.

- Maintain the exceptional wildlife values of Lake Hancock.
- Enhance the diversity of the fishery of the lake.
- Provide habitat compatible public access for nature-based recreational activities and commercial fishing.

METHODOLOGY

STUDY PERIOD: The study was conducted for a period of one month from Nov 10 to Dec 2023.

Land survey: Using DGPS, contours, depth and size of the pond, nature of the bottom of the pond and relevant maps were generated.


Biodiversity Studies: The pond area and its adjoining areas were thoroughly explored for floral diversity and recorded. Regular and repeated observations did in this area for a period of 2 weeks continuously, for the farandole diversity studies.

Community survey: A survey was conducted among the local residents and other stakeholders in order to explore the history, usage pattern, other interests *etc.*

ENVIRONMENTAL PROBLEMS RELATED TO THE POND

As per the opinion of the stakeholder community pollution of the water body is the main issue of the pond and the main reason for that is the nearby community.

Palnit Singh


Public Information Officer
-cum-Executive Engineer
Jal Shakti Division Haroli